

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi

In

Original Application No. 539/2019

In the Matter of: -

Adil Ansari

Applicant

Vs

M/s Dhampur Sugar Mills Ltd. & Ors.

Respondent(s)

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Ajit Kumar Vidhyarthi

(Dr. A.K. Vidhyarthi)

Scientist 'E'

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Place: Delhi

Date: 19th June, 2020

Compliance Report in the matter of Adil Ansari Vs. M/S Dhampur Sugar Mills

Ltd. & Ors.. O.A. No. 539/2019

The present matter is related to operation of sugar and distillery units of M/s Dhampur Sugar Mills Ltd. (Sugar Division), Asmoli, Sambhal, Moradabad, M/s Dhampur Sugar Mills Ltd., Sugar unit, Dhampur, Bijnor and M/s Dhampur Sugar Mills Ltd., Sugar unit, Meerganj, Bareilly and M/s Dhampur Sugar Mills Ltd., Distillery Unit, Dhampur, Bijnor.

2. Hon'ble NGT vide its order dated 14.08.2019 directed *the CPCB and State PCB to furnish a further joint factual and action taken report with regard to all the four Units (three sugar mills and one distillery unit)*. In compliance to the order of Hon'ble NGT, joint inspections of the four units were carried out from 27.11.2019 to 29.11.2019 by teams of officials from CPCB and UPPCB and Joint Inspection report having factual status and action taken by CPCB and UPPCB of the four units was filed in Hon'ble NGT.

3. Hon'ble NGT considered the Compliance Report/ inspection report filed by the CPCB and vide its order dated 4.02.2020 (**Annexure-I**) further directed:

4. *“When confronted with the observation in para 4.10 (6) above that the EC amount has been credited to ESCROW account by the unit itself in respect of the past violations to cover the cost of future remediation. The learned counsel for the CPCB fairly conceded that EC amount cannot be credited to ESCROW account and that unit has to undertake compliance and remediation from its own resources and stated that this direction needs to be revised. Let this be done by the Uttar Pradesh State Pollution Control Board.*
5. *Learned counsel for the UPPCB states that since after May, 2019, there was no permission to draw ground water, compensation will be recovered accordingly. It was further stated that since M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal and M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Sambhal have been found to be by- passing the effluents into a drain meeting a river illegally, the UPPCB will take appropriate legal action, in accordance with law, for closure and prosecution.*
7. *Let a further action be taken promptly by statutory regulators as per law and further action taken report be filed jointly by the CPCB and the State PCB before the next date by email at judicial-ngt@gov.in. The CPCB will be the nodal agency for compliance and coordination.*

List again on 23.04.2020.”

4. In pursuance to above directions of Hon'ble NGT, CPCB vide its letter dated 5.03.2020 (**Annexure-II**) requested UPPCB to provide the status of action taken as per the recommendations of the joint inspection report and to request CGWA to verify the status of ground water recharge. Reply from the UPPCB is still awaited.

5. Thereafter, in order to comply with the Hon'ble NGT order, a meeting was convened on 15.04.2020 through video conference (due to the lockdown necessitated by COVID-19) at 11:30 AM with officials of UPPCB and CPCB. Minutes of the meeting is attached as **Annexure-III**. These Minutes of meeting were circulated to the Member Secretary, UPPCB and concerned Regional Officers, UPPCB for necessary action. Following observations were made in the meeting:

- a) Regional officers of Bijnor, Moradabad and Bareilly of UPPCB and Divisional Head & other concerned officers of WQM-II Division of CPCB participated in the meeting.
- b) Concerned Regional officers of Bijnor, Moradabad & Bareilly of UPPCB conveyed that these units have not been issued any statutory direction/letter till date for implementation of any specific action/measures as recommended in the inspection reports as per Hon'ble NGT order dated 04.02.2020 in O.A No. 539/2019.
- c) RO, Bijnor, UPPCB informed that UPPCB has incorporated two conditions (the conditions related to compliance of the standards notified for Sugar Units under the Environment (Protection) Rules, 1986 and the compliance of recommendations made by Joint Committee constituted by Hon'ble NGT failing which the Consent to Operate is liable to be considered for revocation) in the CTO given to the unit M/s Dhampur Sugar Mills Ltd. (Sugar unit), Dhampur Bijnor for implementation of recommendations of Joint Inspection reports.
- d) RO, Moradabad, informed that M/s Dhampur Sugar Mills Ltd. (Sugar unit), Asmoli, Sambhal has three boilers out of which 2 boilers of 70 TPH and 50 TPH capacity are not working at present. Wet scrubbers on the boilers are also not working which are being replaced by Electro Static Precipitators. As recommended in the inspection report, the unit has already placed an order for Condensate Polishing Unit.

6. It was observed that UPPCB has neither taken any statutory action against these four industrial units to implement observation and recommendations of the inspection reports nor informed to CPCB about any such statutory action taken, which are required as per Hon'ble NGT order dated 04.02.2020.

7. Therefore, in view of above observations and in exercise of the powers conferred under section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, CPCB vide directions dated 13.05.2020 (**Annexure-IV**) directed UPPCB to promptly take further statutory action in accordance with Hon'ble NGT order dated 04.02.2020 and forward further action taken report to CPCB within 15 days of receipt of directions. UPPCB was directed to comply with the following directions:

1. UPPCB shall issue appropriate directions to the four units to ensure compliance of observations/ recommendations made in the joint inspection reports filled in NGT in O.A. No. 539/2019 in the matter of Adil Ansari vs M/s Dhampur Sugar Mills Ltd. and Ors.,
 2. UPPCB shall issue appropriate direction to M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly, to deposit Rs.16,20,000/- toward EC as levied by CPCB vide direction dated 06.11.2019 under section 5 of the Environment (Protection) Act, 1986 into UPPCB account opened for such fund.
 3. UPPCB shall take appropriate legal action for closure and prosecution of M/s Dhampur Sugar Mills Ltd. (Sugar unit), Asmoli, Sambhal Moradabad and Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly, which were found to be bypassing the effluents into drains.
 4. Compensation for withdrawal of ground water without permission shall be recovered from these units.
8. In Response to CPCB directions, UPPCB has submitted the Action Taken Report which is annexed as **Annexure-V**. On perusal of the report it is observed that UPPCB has carried out periodic inspections of all the four units and the units have complied with the recommendations of the Joint Committee and has also deposited the Environmental Compensation levied on them.

UPPCB vide letter dated 27-03-2020 to M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor, letter dated 27.03.2020 to M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal and letter dated 20-03-2020 to M/ s DSM Sugar Meerganj , Sidhauri Road , Meerganj , Bareilly has issued Consent to Operate under Water Act, 1974 and Air Act, 1981 to these units incorporating the conditions related to compliance of the standards notified for Sugar Units under Environment (Protection) Rules, 1986 and is also linked with the compliance of recommendations made by Joint Committee constituted by Hon'ble NGT failing which the Consent to Operate is liable to be considered for revocation.

Compliance status of the units are as follows:

- a. UPPCB has imposed Environmental Compensation of Rs. 17,70,000/-on M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly. Unit has deposited the same and by-pass line has been permanently removed.
- b. UPPCB has issued directions to M/s Dhampur Sugar Mills (Distillery Unit) Dhampur, Bijnore vide letter dated 17-06- 2020 under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to utilize the excess stored 1100 KLD and also submit time bound action plan for dismantling the excess storage capacity
- c. UPPCB vide letter dated 17-06-2020 has issued directions to M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore to deposit the EC amount of Rs. 16,20,000/-

imposed by CPCB immediately in the account of UPPCB in compliance of directions of Hon'ble NGT.

- d. UPPCB vide letter dated 17-06-2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC
- e. The M/s Dhampur Sugar Mills Ltd. (Sugar unit), Asmoli, Sambhal Moradabad was not found by passing the effluent in the joint inspection.
- f. The status of NOC from CGWA is as follows:
 - M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor has obtained NOC from CGWA.
 - M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor has obtained NOC from CGWA.
 - M/s DSM Sugar Meerganj, Sidhauri Road, Meerganj, Bareilly has obtained NOC from CGWA.
 - M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal applied NOC from CGWA. UPPCB vide letter dated 17-06- 2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC.

9. It is humbly submitted that as per the report of the UPPCB the units are found complying and have complied with the recommendations of the committee. However, UPPCB should keep constant vigil on these units to ensure compliance.

Now, this Compliance Report is submitted in compliance of Hon'ble NGT directions.

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 539/2019

(With report dated 31.01.2020)

Adil Ansari

Applicant(s)

Versus

M/s Dhampur Sugar Mills Ltd. & Ors.

Respondent(s)

Date of hearing: 04.02.2020

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER

For Applicant(s): Ms. Preeti Singh, Mr. Deepak Verma, Advocates

For Respondent(s): Ms. Pushpa Bist, Mr. A.A Arun, Advocates for R-1,2
&3
Mr. Pradeep Misra, Advocate for UPPCB
Dr. Sandeep Singh for State of U.P
Mr. Rajkumar, Advocate for CPCB

ORDER

1. A joint report was sought from the CPCB and the State PCB with reference to the allegation that M/s Dhampur Sugar Mills Ltd. (Sugar Division), District Sambhal, sugar mill units in District Bijnor and District Bareilly and Distillery in District Bareilly were operating in violation of environmental norms. The order dated 14.08.2019 is as follows:

“1. Grievance in this application is that M/s Dhampur Sugar Mills Ltd. (Sugar Division), District Sambhal and sugar mill units in District Bijnor and District Bareilly and Distillery in District Bareilly were operating in violation of environmental norms. The unit at Dhampur was directed to be closed

earlier vide order dated 23.04.2015 passed by this Tribunal and was allowed to reopen by subsequent order subject to certain conditions, including payment of Rs. 1 Crore towards environmental compensation and furnishing a bank guarantee of Rs. 10 lakhs. However, the pollution still continues to operate without compliance of conditions. Other units in Bijnor and Bareilly Districts are also operating illegally and so is the Distillery unit in Bareilly District.

2. On 27.06.2019, Notice was issued by this Tribunal with reference to the allegations in the application. Reply has been filed by the UP State PCB which is practically of no value. Reply has been filed by the CPCB is that the closure directions have been issued in respect of Dhampur unit of Sugar Mill. Besides, show cause notices have been issued to other two Sugar Mills at Bareilly and Sambhal. Distillery unit at Bareilly is non-functional on account of off season.
3. Let the CPCB and State PCB furnish a further joint factual and action taken report with regard to all the four Units (three sugar mills and one distillery unit) by 30.11.2019 by e-mail at judicial-ngt@gov.in.”

2. Accordingly, report has been filed by the CPCB on 31.01.2020 in respect of the following units after inspection from 27.11.2019 to 29.11.2019:

- 1- Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal
- 2- Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore
- 3- Dhampur Sugar Mills, Distillery Unit, Dhampur, Sambhal
- 4- Dhampur Sugar Mills, Sugar Unit, Meerganj, Sambhal

3. The report mentions earlier violations and proceedings in respect of the said units and result of the current inspection. Observations, recommendations and action taken status during the inspection of the four units respectively are as follows:

A. “4.0 M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor -

4.8 Observations

- i. The Unit and ETP were found operational during the inspection.
- ii. The Unit have valid consent to operate issued by UPPCB, under of Water Act and Air Act till 31.12.2019.

- iii. The primary clarifier was found non-operational during inspection. However, as per analysis report of sample collected from ETP outlet, TSS was below detectable limit, therefore the possibility of dilution cannot be ruled out.
- iv. The Unit has not installed flow meters at Mill Fibrizer, Mescuite cooling and RO reject as it was recommended in validation report of ETP for session 2018-19 by National Sugar Institute (NSI), Kanpur.
- v. The Unit has not installed the Hazardous tank in the boiling house.
- vi. The treated effluent is stored in lagoon of 4000 KL capacity for utilization for irrigation purposes.
- vii. The Unit has provided Kachcha lagoon (for storage of treated effluent) having lining of PVC sheets, which is not proper and it may result in leaching under wear & tear condition.
- viii. The Unit has installed two dryers (for baggase), using the flue gases from stack of the boiler. The utilization of boiler ash at biocompost site was observed and transport receipts were verified and found matching.
- ix. The Unit has not yet installed the Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²).
- x. The Unit has installed additional MGF and ACF for tertiary treatment as the installed capacity of MGF and ACF was inadequate.
- xi. The mechanical sludge handling system for better management of sludge waste is not provided by the Unit. As reported by representative of the Unit, the purchase order has been issued for Decanter of 6 m³ per hour capacity.
- xii. The Unit has not provided and did not maintained the logbook for the generation and disposal of ETP sludge, Boiler ash and other solid wastes.
- xiii. The unit is yet to comply with CPCB direction dated 01.07.2019 by dismantling the bypass provision. However, during visit the discharge of effluent was not observed by the team.
- xiv. The team also collected the wastewater sample from the local drain (Ikara Nalla) flowing adjacent to the Unit premises. The characteristic of the wastewater is as:

Table 4 Characteristics of Wastewater flowing through Ikara drain

Samplin g point	Latitude/ Longitude	pH	COD (mg/L)	BOD (mg/L)	Sulphat e (mg/L)	TSS (mg/L)	TDS (mg/L)	NH3-N (mg/L)	Phosph ate (mg/L)
Ikara Drain at u/s of the Unit	29.292038/ 78.510125	6.88	438	122	137	1200	500	34	3
Ikara Drain at d/s of the Unit	29.290151/ 78.5088303	7.11	776	177	73	1435	468	35	3.1

- xv. *The value of COD in the drain waste water is more than that for raw sewage, which shows the addition of industrial effluent in to drain.*
- xvi. *The Unit does not have STP facility for the treatment of domestic wastewater. The domestic waste water is collected, Treated in septic tank and disposed through Soak pits installed in the Units premises.*

4.9 Recommendation:

1. *The Unit must dismantle the by-pass line provided within the premises and ensure that only treated effluent shall be discharged outside the premises.*
2. *The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.*
3. *The Unit shall ensure to implement the recommendation made by National Sugar Institute (NSI), Kanpur in validation report of ETP (for season 2018-19).*
4. *The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²).*
5. *The Unit shall explore the possibility of maximum utilization of treated effluent in different process.*
6. *The lagoon must be properly lined to prevent leaching/contamination of ground water.*
7. *Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.*
8. *The Unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest, as the NOC has already expired in April, 2019.*
9. *The Unit's NOC from CGWA expired on 27.04.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.*

4.10 Action taken status

1. *In crushing season 2016-17, unit was non-operational during the inspection due to off- season. CPCB issued compliance direction dated 02.11.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. reputed institutions.*
2. *In crushing season 2017-18, CPCB issued show cause notice dt.07.05.2018 under section 5 of the Environment (Protection) Act, 1986 to the unit for non-compliance of BOD-53 mg/l against norms of 30 mg/l with surface water discharge norms prescribed under Environment (Protection) Rules, 1986.*

3. CPCB issued compliance direction dated 16.11.2018 under section 5 of the Environment (Protection) Act, 1986 for implementation of charter.
4. In crushing season 2018-19, unit was found non-complying w.r.t. bypass of untreated effluent. BOD- 56 mg/l, TSS-35 mg/l and CPCB issued closure direction dated 23.04.2019 and 01.07.2019 under section 5 of the Environment (Protection) Act, 1986 and levied Environmental Compensation (EC) of Rs 57,30,000/-.
5. CPCB issued compliance direction dated 06.11.2019 under section 5 of the Environment (Protection) Act, 1986 and levied EC of Rs 16,20,000/-. As per the revised policy dated 04.09.2019 and 01.11.2019.
6. The unit deposited EC in ESCROW account and submitted action plan for utilization of the EC amount. Action plan has been evaluated by CPCB and approved for execution.

B. 5.0 M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor

5.6 Observations:

- i. On the day of inspection, the distillery unit and spent wash management system were found operational.
- ii. The Unit has consent to operate at 200 KLPD under Water Act, 1974 and Air Act, 1981 both having validity up to 31.12.2019. **(Annexure 2a, 2b).**
- iii. The Unit has three bore-wells to meet the water requirement of production and domestic consumption. Out of three bore-wells, only two are in use, as per information provided by industry officials. Flow meters have been installed on each bore well. Average daily water consumption is calculated as 1234.44 KLPD based on three months (Sept, 2019-Nov, 2019) logbook data of flowmeters. However, as per water balance data provided by Unit, fresh water requirement is 1726 KLPD.
- iv. The Unit's NOC for groundwater abstraction has expired on 07.04.2019 and it has applied for renewal of NOC on 17.02.2019.
- v. Total alcohol production during last six months (May, 2019- Oct, 2019) was 36429.06 KL. Therefore the average production is 6071.51 KL/month i.e. 202.38 KLPD.
- vi. The Unit has provided production data certified by Excise department, data of raw spent wash generation, details of MEE-concentrate and condensate generation, utilization; as well as spent wash consumption for bio-composting and incineration.

- vii. As per adequacy report of April, 2019 prepared by NSI, Kanpur, the adequacy of ZLD system has been certified for 250 KLPD.
- viii. The Unit has installed mass flow meters with totalizer at inlet and outlet of SMEE as well as inlet and outlet of IMEE. All mass flow meters are connected to CPCB sewer. Mass flow meter readings at the time of inspection is presented below:

Table 8: Details of mass flow meters

SI.No	Mass flow meter	Totalizer reading at inlet	Totalizer reading at outlet
1.	SMEE	1218230.02 MT	278455.46 MT
2.	IMEE	107701 MT	33854 MT.

- ix. The raw spent generation as per mass flow meter data during last six months (May, 2019- Oct, 2019) was 3,52,943 MT while concentrated spent wash generation for 6 months is 28736 MT (for 30 °Bx) and 86492 MT (for 58 °Bx) against consumption of 27682 MT in biocomposting and 86442 MT in incineration respectively.
- x. As per logbook data of six months, overall average spent wash generation is 9.59 KL per KL of alcohol produced.
- xi. As per information provided by industry officials, the average efficiency achieved through SMEE and IMEE is 67.35%.
- xii. The concentrated spent wash after third stage evaporator having 30°Bx is utilized for bio composting while concentrated spent wash after the finisher evaporation having 55-60°Bx is incinerated and process condensate is treated in the Condensate-Polishing Unit (CPU).
- xiii. At the time of inspection, 120 KLPD distillation Unit with integrated Multi Effect Evaporator(IMEE) was not in operation due to power tripping on 27.11.2019 morning as informed by industry officials. It could only restart on 28.11.2019 afternoon.
- xiv. At the time of inspection, the density of spent wash at inlet and outlet of the stand alone MEE was 1026.87 Kg/m³ and 1226.89 Kg/m³ respectively.
- xv. As per logbook data, average feed to SMEE is 1044 KLPD while average quantity withdrawn after third stage is 287.8 KLPD and average conc. spent wash from SMEE after fifth stage is 277.7 m³/day.

- xvi. The Unit has installed Condensate Polishing Unit(CPU) consisting of three stage RO technology. As per information provided by the industry, the design capacity of the CPU is 2600 m³/day whereas as per revalidated adequacy report dated 29.05.2019, the design capacity of the CPU is 2500 m³/day. The sources of effluent coming into CPU include MEE condensate (2100 m³/day), spent lees (300 m³/day), cooling tower and boiler blowdowns (200 m³/day). While the RO permeate (2000 m³/day) is used in process and non-process activities like molasses dilution, cooling tower make up as well as non-process activities like fire safety and gardening, the RO reject (600 m³/day) is circulated back to the MEE.
- xvii. There are total of seven tanks/lagoons of which six tanks for spentwash management are within the Unit premises and one at the biocompost yard site. Details of the tanks within premise and in biocompost yard are given below:

Table 9: **Details of lagoons for spentwash management**

SI. No.	Identification	Condition during inspection	Capacity (as provided by the Unit)	Purpose
1.	Settling tank	Filled	2492KL	Used as Settling Tank
2.	Settling tank	Filled	3396KL	Used as Settling Tank
3.	Tank 1	Completely filled	1500KL	Used as buffer tank before SMEE
4.	Lagoon 3	Half filled	6050KL	Storage of conc. spent wash, raw spent wash, RO reject
5.	Lagoon 4	Empty	10,000KL	Used as standby for storage of spentwash in case of sudden breakdown of operations.
6.	Tank 2	60% filled	400KL	Storage of MEE concentrate before biocomposting
7.	Tank 3	Closed tank. Conc. Spent wash (slop) .	207KL	Storage-cum- Pump sump of MEE concentrate before incineration.

On the day of inspection, settling tank-1 (2492 KL) and settling tank-2 (3396 KL) were observed to be full with raw spentwash combined with RO reject and stormwater accumulated in open drains in the industry premises.

Based on above data, total raw spent wash plus CPU (RO) reject stored in all tanks work out to be 10413KL (2492+3396+1500+0.5*6050).

- xviii. There was a 10,000 KL capacity empty lagoon which was informed to be used for storage of effluent in cases of emergency breakdown of ZLD system.

- xix. The Consent to Operate does not indicate the amount of spentwash to be utilized in biocomposting and amount to be incinerated. As per revalidated adequacy report submitted in May,2019, 10.56 M³/hr of 30°Bx concentrated spentwash is utilized in biocomposting while 22.5 M³/hr of 57.9°Bx is incinerated in incineration boiler while based on logbook data in May,2019, 36.86% is utilized in biocomposting while 63.14% is used in incineration, similarly, in June, 2019, 46.93% is used in biocomposting and 53.67% is incinerated. For the the period from July, 2019 to October, 2019, 10% of concentrated spentwash is utilized in biocomposting while 89% of the spentwash is incinerated in slop furnace (as boiler fuel).
- xx. The existing active area for bio-composting is 16 acres while required area for 4 cycles of biocomposting is 14.6 acres.
- xxi. The unit has installed only one piezowell/piezometer in the bio-compost yard of 10 acres area.
- xxii. Incinerator design capacity is 75 TPH with maximum feed rate of 26 MT/hr and at the time of inspection it was operating at feed rate of 18TPH.
- xxiii. The Unit uses 25.5 TPH of MEE slop with 13-15 TPH of bagasse as fuel for the incinerator boiler. Flowmeter is installed at the feedline of the slop boiler. At the time of inspection, flowmeter reading was 1088.77 kg/hr. Around 30 MT/day of ash is generated from the incinerator, which is utilized for mixing with bio-compost and for land filling within the Units premises.
- xxiv. The Unit has installed mass flow meters at inlet and outlet of SMEE as well as inlet and outlet of IMEE. Also, PTZ camera is installed at the bio-compost area.
- xxv. The Unit has a bottling plant and sample was collected from its final outlet. The effluent from bottling plants collected, pumped and reused into cooling tower. Cooling tower blow down is treated through CPU.
- xxvi. At the time of inspection, samples were collected from various locations of the distillery unit to verify the efficiency of the ZLD system. Analysis results are represented below:

Table 10: Characteristics of spent wash and other effluents in distillery Unit.

S.No.	Sample location	Parameters					
		pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	TS (mg/l)
1.	Raw spentwash	4.72	154776	-	-	-	167330

2.	MEE feed	5.42	121967	-	-	-	120590
3.	MEE concentrate	5.2	283353	-	-	-	485910
4.	Conc. Spentwash in storage tank	5.04	494155	-	-	-	496010
5.	SW in buffer tank	4.73	192825	-	-	-	196390
6.	SW in lagoon of biocompost yard	4.85	280935	-	-	-	260610
7.	Feed to incinerator	4.85	471987	-	-	-	444270
8.	CPU feed	4.77	2697	1230	15	1548	-
9.	CPU permeate	4.3	1013	323	<10	164	-
10.	CPU reject	4.98	9332	5083	<10	4000	-
11.	MEE condensate	3.52	16076	9750	-	756	840
12.	Spent lees	3.76	5668	3200	-	400	488
13.	Final outlet of bottling plant	5.41	333	234	-	-	164

xxvii. As per the analysis report, raw spentwash has COD of 154776 mg/I and total solids 167330 mg/I while raw spentwash stored in buffer tank has COD of 192825 mg/I and total solids of 196390 mg/I.

xxviii. Analysis report indicates that feed to SMEE has COD and TS of 121967 mg/I and 120590 mg/I respectively while concentrated spentwash has COD of 283353mg/I and TS of 485910 mg/I.

xxix. Samples collected from lagoons for concentrated spentwash and spentwash in the lagoon in biocompost yard indicated TS of 496010 mg/I and 260610 mg/I respectively

xxx. As per the analysis report, CPU permeate has **pH of 4.3, COD- 1013 mg/I, BOD-323 mg/I** and TDS of 164 mg/I and is reported to be used for both process and non-process activities including fire safety and gardening. The quality of treated condensate indicate non compliance w.r.t land discharge norms.

xxxi. The analysis report indicate acidic characteristic of CPU permeate, reject, MEE condensate and final effluent from bottling plant.

xxxii. Analysis report of sample collected from final outlet of bottling plant indicated pH 5.41, BOD of 234 mg/I and COD 333 mg/I. It was informed that effluent from bottling plant is stored in a tank and further pumped as cooling tower makeup water.

xxxiii. The team also collected wastewater sample from the local drain (Ikara Nalla) flowing adjacent to the unit premises. The characteristic of the wastewater is as follows:

Sampling point	Latitude/ Longitude	pH	COD (mg/L)	BOD (mg/L)	Sulphate (mg/L)	TSS (mg/L)	TDS (mg/L)	NH ₃ _N (mg/L)	Phosphate (mg/L)
Drain at u/s of the unit	29.292038/ 78.510125	6.88	438	122	137	1200	500	34	3
Drain at D/s of the unit	29.290151/ 78.5088303	7.11	776	177	73	1435	468	35	3.1

5.7 Recommendations.

1. The utilization of CPU permeate having pH of 4.3, COD-1013 mg/l against 250 mg/l and BOD-323 mg/l against 100 mg/l in non process activities like gardening, is a violation of ZLD norms and should be stopped immediately.
2. The Unit's NOC from CGWA expired on 07.04.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.
3. Based on the available active area for biocomposting (16 acres), Unit can have lagoon capacity of ~9675 M³ for 30 days' storage of conc. spentwash (30 °Bx) and 3116 M³ for seven days' storage of concentrated spentwash (55 °Bx) in compliance to CPCB direction dated 07.12.2015. The extra lagoon of capacity 10,000 m³ shall remain vacant and not be used without obtaining permission from UPPCB.
4. The Unit should install three piezowells around biocompost yard as per SOP for distilleries.

5.8 Action taken status of CPCB on M/s Dhampur Sugar Ltd (Distillery Sector), Bijnor

1. The Unit was issued Show Cause Notice dated 06.02.2018 for noncompliance to direction dated 14.06.2017 issued under Section 5 of Environment (Protection) Act, 1986.
2. The Show Cause Notice was revoked on 08.08.2018 following compliance to CPCB direction dated 06.02.2018.

5.9 Action taken status of UPPCB on M/s Dhampur Sugar Ltd (Distillery Sector), Bijnor, U.P

1. Based on inspection carried out by UPPCB officials on 02.08.2019, a Show cause notice dated 13.08.2019 along with imposition of environmental compensation of Rs. - 6,75,000/- has been issued to the Unit for violation of ZLD norms, illegal disposal of spentwash in agricultural fields of nearby village-Fena, Chandpur.

C. 6.0 M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal

6.8 Observations

- i. The manufacturing unit and ETP were found operational during the inspection.
- ii. The Unit have CTO (Consent to Operate) under Water Act, 1974 and Air Act, 1981 valid till 31.12.2019.
- iii. The Unit has installed flow meters at fresh water, cold water and hot water consumptions points as recommended by National Sugar Institute (NSI), Kanpur.
- iv. The Unit has installed three (3Nos) of Hazardous tanks with capacity of 43m³, 27m³ and 36m³ for collecting of wash water generated during chemical / mechanical cleaning of evaporators.
- v. The treated effluent from ETP is stored in a lagoon of 16000 KL capacity for utilization for irrigation purposes.
- vi. The Unit has installed two dryers (for baggase), using the flue gases from stack of the boiler. Dryers were found operational.
- vii. Wet scrubber (common to 70 TPH & 50 TPH boilers) was not in working condition.
- viii. The Unit has installed two stage, 2Nos Reverse osmosis (RO) plants for the treatment of 2 nos boilers blow down.
- ix. A new MGF (Multigrade Filter) and ACF (Activated Carbon Filter) for tertiary treatment was under installation as the installed capacity of existing MGF and ACF was inadequate.
- x. The Unit has not provided/maintained the logbook for the generation and disposal of ETP sludge and other solid wastes. However, for boiler ash disposal, documents of transportation and receipts were shown and verified with logbook at Bio-compost yard site of distillery of M/s Dhampur group.
- xi. The team also collected the sample from drain (Lat. 28.711214, Long. 78.544426) flowing adjacent to the Unit premises. The characteristic of the wastewater is as:

Table 14: Characteristic of wastewater flowing through drain adjacent to M/s Dhampur Sugar Mills Ltd., Asmoli

Sampling point	pH	COD (mg/L)	BOD (mg/L)	Sulphate s (mg/L)	TSS (mg/L)	TDS (mg/L)
Drain after mixing	7.85	70	15	238	44	1236
Drain /sewage	7.45	195	97	16	99	700
Ponding, in Sot river	7.82	73	12	127	39	1204

- xii. The Unit does not have facility for the treatment of domestic wastewater and untreated sewage is discharged and mixed with treated effluent of the sugar Unit.

6.9 Recommendations:

1. Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
2. Unit should install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.
3. The Unit must ensure the maximum reuse of treated effluent in process.
4. Wet scrubber (attached to Boilers 70TPH & 50TPH) should be made operational before start of the attached boiler.
5. All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.
6. The Unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest as the CGWA NOC has already been expired in May, 2019.
7. The Unit's NOC from CGWA expired on 02.05.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.

6.10 Action taken status

1. In crushing season 2016-17, unit was found non-complying w.r.t. discharge standard and CPCB issued

- show cause notice dt.16.01.2017 under section 5 of the Environment (Protection) Act, 1986.
2. CPCB issued direction dated.29.06.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. reputed institutions.
 3. CPCB issued compliance direction dated 02.11.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. reputed institutions.
 4. In crushing season 2017-18, unit was found non-complying w.r.t. bypass of untreated effluent and CPCB issued closure dt.07.02.2018 under section 5 of the Environment (Protection) Act, 1986.
 5. CPCB issued compliance direction dated 22.10.2018 under section 5 of the Environment (Protection) Act, 1986.
 6. In crushing season 2018-19, unit was found complying and CPCB issued compliance direction dt.20.05.2018 under section 5 of the Environment (Protection) Act, 1986.

D. 7.0 M/s DSM Sugar Meerganj, Sidhauri Road, Meerganj, Bareilly,

7.8 Observations

- i. The manufacturing unit and ETP were found operational during the inspection. The inflow to ETP (flowmeter reading) during the inspection was observed 34.0 m³/hour which is equivalent to 616 KLD against the installed capacity of 1000 KLD ETP.
- ii. The oil skimmer in oil grease trap was not properly installed and the level of effluent was at bottom/ below the belt.
- iii. MLSS growth in Aeration tank was observed satisfactory.
- iv. The Unit has not installed flow meters at power turbine cooling, boiler, wet scrubber, B & C Masecuite cooling as it was recommended by National Sugar Institute (NSI), Kanpur in validation report of ETP for season 2018-19.
- v. The Unit has installed MGF and ACF for tertiary treatment.
- vi. The mechanical sludge dewatering/handling system for better management of wet sludge is not provided by the Unit.
- vii. The Unit has not provided/maintained logbook for daily effluent generation and treatment, disposal of ETP sludge, Boiler ash and other solid wastes.
- viii. A part of Cooling Tower overflow is being mixed with raw effluent and the rest is being treated in lamella through a separate channel. The channel carrying Cooling Tower overflow to raw effluent channel should be regulated by valve or sluice gate

which may be controlled once Unit starts making refined sugar using Double Sulphitation Process.

- ix. The Unit was bypassing the untreated effluent through a pipeline laid underground up to Peelakhar River in Sindholi Village (Lat: 28.556169 and Long: 79.241446) which ultimately meets River Ramganga. This was shown to the Unit's representatives, who accepted the discharge of wastewater and they explained that the PVC pipeline is laid for disposal of storm/rain water from the mill premises to Peelakhar.
- x. Samples of untreated effluent bypassed through PVC pipe and flowing through a drain were collected by the CPCB team. The characteristics of the effluent are is given below:

Table 18: Characteristics of by-passed effluent by M/s Dhampur Sugar Mills Ltd., Meeranaj

Sample Analysis	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Sulphate (mg/l)	Color (Hazen)
Multiple outlet/bypass (drain)	5.40	1306	890	248	2464	274	216
Multiple outlet/bypass (pipe)	5.33	1640	967	212	2412	220	237

- xi. Samples were also collected from the upstream and downstream of the Peelakhar river where the effluent from the bypass line was meeting with the river water. Analysis results of the water are provided in the following table. The high value of BOD and COD in down stream of the confluence point of bypass line and river shows the impact of untreated effluent being discharged by the Unit.

Table 19: Water quality of river Peelakhar

Sampling point	pH	COD (mg/L)	BOD (mg/L)	Color (Hazen)
River Peelakhar at u/s bypass line	8	BDL	BDL	BDL
River Peelakhar at u/s bypass line	7.7	37	5.3	BDL

- xii. The Unit does not have facility for the treatment of domestic wastewater. Untreated domestic effluent was found being discharged outside the premises of the Unit through a hole in the wall of the Unit.

7.9 Recommendations:

1. It is proposed that direction under section 18(1)(b) shall be issued to UPPCB to take appropriate action to stop discharge of wastewater in river Peelakhar and to levy environmental compensation of suitable amount to the Unit for illegal discharge/bypass of untreated effluent.
2. The Unit must dismantle the bypass line (PVC pipe) from the premises to the river Peelakhar and ensure that the untreated/partially treated effluent shall not be discharged outside the premises in any case.
3. Unit must take corrective measures to prevent the leaching of untreated effluent into the soil/ ground water.
4. Unit shall maintain the logbook for the generation and disposal of ETP effluent, sludge, Boiler Ash, hazardous waste and other solid wastes.
5. Unit shall ensure to implement the recommendations made by National Sugar Institute (NSI), Kanpur in validation report of ETP for session 2018-19.
6. Unit shall install the flow meters at the places as recommended by the National Sugar Institute (NSI), Kanpur.
7. All domestic wastewater generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of domestic wastewater.

7.10 Action taken status

1. In crushing season 2016-17, unit was found complying and CPCB issued compliance direction dated 08.11.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. reputed institutions.
2. In crushing season 2017-18, unit was found non-complying and CPCB issued show cause notice dt.15.03.2018 under section 5 of the Environment (Protection) Act, 1986 for non-compliance w.r.t. BOD-31.2 mg/l, TSS- 111 mg/l, MLSS-684mg/l.
3. CPCB issued compliance direction dated 26.10.2018 under section 5 of the Environment (Protection) Act, 1986 for charter implementation.
4. In crushing season 2018-19, CPCB issued show cause notice dt.14.06.2018 under section 5 of the Environment (Protection) Act, 1986 for low MLSS-1291mg/l in aeration tank and BOD at outlet was found BDL and TSS-27.4 mg/l which showed chances of dilution.
5. CPCB issued compliance direction dated 09.08.2019 under section 5 of the Environment (Protection) Act, 1986.
6. In crushing season 2019-2020, unit was found non-complying w.r.t. bypass of untreated effluent and CPCB issued direction under section 18 (1) (b) on 02.01.2020 to UPPCB. In compliance, UPPCB has imposed EC of Rs. 17,70,000/- vide letter dated 21-01-2020 to the unit.”

4. When confronted with the observation in para 4.10 (6) above that the EC amount has been credited to ESCROW account by the unit itself in respect of the past violations to cover the cost of future remediation. The learned counsel for the CPCB fairly conceded that EC amount cannot be credited to ESCROW account and that unit has to undertake compliance and remediation from its own resources and stated that this direction needs to be revised. Let this be done by the Uttar Pradesh State Pollution Control Board.
5. Learned counsel for the UPPCB states that since after May, 2019, there was no permission to draw ground water, compensation will be recovered accordingly. It was further stated that since M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal and M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Sambhal have been found to be bypassing the effluents into a drain meeting a river illegally, the UPPCB will take appropriate legal action, in accordance with law, for closure and prosecution.
6. We may note that as per the report of the State PCB filed earlier on 18.07.2019, the deficiencies now noticed were ignored and the said report was thus not based on facts on the ground. The UPPCB must be careful in future to ensure that correct report is filed in the Tribunal in future so that the Tribunal is not misled and environment justice is not obstructed which may have happened in the present case but for the joint report discussed above showing patent illegalities.

7. Let a further action be taken promptly by statutory regulators as per law and further action taken report be filed jointly by the CPCB and the State PCB before the next date by email at judicial-ngt@gov.in. The CPCB will be the nodal agency for compliance and coordination.

List again on 23.04.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

February 04, 2020
Original Application No. 539/2019
AK





Speed-post/E-mail

F. No. B-190153/Chemical/WQM-II/CPCB/2018-19

Dated: 05.03.2020

To,

**The Member Secretary,
 Uttar Pradesh Pollution Control Board, T.C.-12V,
 Vibhuti Khand, Gomti Nagar,
 Lucknow-226010**

Subject: Hon'ble NGT Order dated 04.02.2020, in the matter of Adil Ansari Versus M/s Dhampur Sugar Mills Ltd. Ors. (O.A. No. 539/2019) – reg.

Sir,

This has reference to the Hon'ble NGT order dated 04.02.2020 (copy enclosed) in the matter of **Adil Ansari Versus M/s Dhampur Sugar Mills Ltd. Ors.** wherein the following is directed:

“A further action be taken promptly by statutory regulators as per law and further action taken report be filed jointly by the CPCB and the State PCB before the next date by email at judicial-ngt@gov.in.”

In view of above, you are requested to provide the status of action taken against the units as per the recommendations of the Joint inspection report accepted by Hon'ble NGT. CGWA may be requested to verify the status of ground water recharge by the units and calculate EC for illegal extraction of ground water.

Further, in order to discuss the progress made towards compliance of Hon'ble NGT order, a meeting is scheduled to be held on 20.03.2020 (11:30 AM) at CPCB Conference Hall, 2nd floor, Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.

You are, therefore, requested to kindly make it convenient to attend the meeting or depute concerned officials. A line of confirmation through e-mail to ngrba.cpcb@gmail.com will be highly solicited.

Yours faithfully

Encl: As above

A.K. Vidyarthi
05/03/20

(A.K. Vidyarthi)

Additional Director & Divisional Head, WQM-II

Email: akvidyarthi@gmail.com

Minutes of Meeting held with UPPCB and CPCB on 15.04.2020 through Video conferencing at 11:30 AM to review the Action Taken by the UPPCB for finalization of the Action taken Report to be submitted in Hon'ble NGT in compliance of Hon'ble NGT order dated 04.02.2020 in the matter of Adil Ansari vs M/s Dhampur Sugar Mills Ltd. And Ors., O.A. No. 539/2019.

Due to the lockdown necessitated by COVID-19 and to comply with the Hon'ble NGT order dated 05.02.2020 in the matter of Adil Ansari vs. M/s Dhampur Sugar Mills Ltd. And Ors. wherein CPCB was directed to furnish a further action taken report based on action taken by UPPCB and CPCB, a meeting was convened on 15.04.2020 through video conference at 11:30 AM with officials of UPPCB and CPCB under the chairmanship of Dr. A.K. Vidyarthi, Incharge, WQM-II.

The list of participants is enclosed at **Annexure 1**.

At the outset, Dr. A.K. Vidyarthi welcomed all the participants. He apprised the participants about the issues to be discussed in the meeting. Deliberations were held on the various issues including levying of Environmental Compensation on the units for non compliance of norms, illegal discharge of effluent and illegal extraction of ground water.

During the meeting, the Regional officer of the respective regional offices of UPPCB conveyed about the status of the unit however, no information for specific action taken against the industrial units could be provided in compliance to the order of Hon'ble NGT dated 4.02.2020.

RO, Bijnor for M/s Dhampur Sugar mills Ltd. (Sugar unit), Dhampur Bijnor and M/s Dhampur Sugar mills Ltd. (Distillery unit), Dhampur Bijnor informed that the UPPCB has incorporated two conditions in the CTO given to the units in Bijnor as per the recommendations of Joint Inspection Team. However, Dr. Vidyarthi made it clear that incorporating in CTO cannot be considered as compliance of directions.

RO, Moradabad, for M/s Dhampur Sugar mills Ltd. (Sugar unit), Asmoli, Sambhal apprised that Sugar unit in Asmoli, Sambhal has three boilers out of which 2 boilers of 70 TPH and 50 TPH capacity are not working at present. Wet scrubber on the boilers is also not working and is being replaced by Electro Static Precipitators. As recommended in the inspection report, unit has already placed an order for Condensate Polishing Unit.

RO, Bareilly, informed that the sugar unit in Meerganj was levied an Environmental Compensation of Rs. 17,70,000/- vide letter dated 21-01-2020 as per the guidelines of CPCB for illegal discharge of effluent into the river and the unit has deposited the same in the

UPPCB account not in the Escrow account. As the unit has deposited the EC therefore, no prosecution/ closure need to be issued by the UPPCB as the unit is now compliant. It was apprised to the UPPCB that the EC levied on the unit has already been taken into cognizance by the Hon'ble NGT in its latest order.

After detailed deliberations, the following decisions were made in the meeting:

1. It was clarified that mere keeping conditions in CTO may not be considered as action taken, specific action needs to be taken for each recommendation of the inspection report that has been accepted by Hon'ble NGT.
2. UPPCB was advised to initiate appropriate action against the four units in compliance to NGT order dated 04.02.2020 and shall submit pointwise Action Taken Report to CPCB before 15th May, 2020 so that the same be finalized and submitted to Hon'ble NGT.
3. UPPCB shall request the CGWA to calculate EC for illegal extraction of groundwater for the units operating without NOC from CGWA.
4. The EC levied on the units shall be deposited in the account of UPPCB and not in ESCROW account, as directed by Hon'ble NGT.
5. UPPCB shall submit to the CPCB Point-wise compliance status of the units as per the inspection report .

The meeting ended with vote of Thanks.

Annexure-1

The list of participants is as follows:

Sr. No.	Name of Officer	Organization	Designation	Email-Id
1.	Sh. J.P.Maurya	UPPCB	RO-Bijnor	robijnaur@uppcb.com
2.	Sh. Ajay Sharma	UPPCB	RO-Moradabad	romoradabad@uppcb.com
3.	Sh. Rohit	UPPCB	RO-Bareilly	robareily@uppcb.com
4.	Sh. A.K.Sharma	UPPCB	AEE	robijnaur@uppcb.com
5.	Sh. Mahir Hussain	UPPCB	AEE-Bijnore	
6.	Sh. Shashi Vindkar	UPPCB	AEE-Bareilly	
7.	Sh. A.K.Vidarthi	CPCB, Delhi	DH-WQM II	akvidyarthi@gmail.com
8.	Sh. M.K.Biswas	CPCB, Delhi	Sc. D	biswasmrinal@gmail.com
9.	Ms. Anu Chetal	CPCB, Delhi	Sc. B	chetalanu@gmail.com
10.	Dr. Manoj Makhija	CPCB, Delhi	RA-III	drmakhija004@gmail.com
11.	Ms.Anshul Kumari	CPCB, Delhi	RA-II	anshul0314@gmail.com
12.	Ms. Moumita Choudhary	CPCB, Delhi	RA-I	moumita.choudhury@gmail.com
13.	Ms. Shivangi Goswami	CPCB, Delhi	RA-I	shivangigoswami4413@gmail.com



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

By Speed Post

B-190198/WQM-II(RG)/CPCB/Sugar/14/2016-17

Date: 13.05.2020

To,

Member Secretary,
Uttar Pradesh Pollution Control Board
Building No. TC-12v, Vibhuti Khand,
Gomti Nagar, Lucknow-226010

DIRECTIONS UNDER SECTION 18 (1) (b) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974

WHEREAS, amongst others, under section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB)/Pollution Control Committee (PCC), constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to plan a comprehensive programme for prevention, control and abatement of pollution of streams and wells located in the State /UT and to secure the execution thereof; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed there under; and

WHEREAS, SPCBs/PCCs can stipulate stringent standards than those notified by the Central Government for discharge of environmental pollutants from various categories of industries, under the Environment (Protection) Act, 1986 and Rules framed there under; and

WHEREAS, Hon'ble NGT vide order dated 14.08.2019 in the matter of Adil Ansari Vs. M/s Dhampur Sugar Mills Ltd. And Ors., O.A. No. 539/2019 directed CPCB and SPCB to furnish a joint factual and action taken report *with regard to the four Units (three sugar mills and one distillery unit)* of M/s Dhampur Sugar Mills Ltd..

WHEREAS, the joint inspections of the following three sugar units and one distillery unit were carried out during from 27.11.2019 to 29.11.2019 by teams of officials from CPCB and UPPCB:

1. Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal, Moradabad
2. Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnor
3. Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly
4. Dhampur Sugar Mills, Distillery Unit, Dhampur, Bijnor

AND WHEREAS, the joint inspection reports of these units having factual status and action taken by CPCB and UPPCB were filed in Hon'ble NGT on 31.01.2020; and

WHEREAS, Hon'ble NGT vide order dated 04.02.2020 considered the Joint Inspection report filed by the CPCB and directed the following:

1. EC amount cannot be credited to ESCROW account and that unit has to undertake compliance and remediation from its own resources and stated that this direction needs to be revised. Let this be done by Uttar Pradesh State Pollution Control Board.

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel: 43102020, 22205702, वेबसाइट/Website: www.cpcb.nic.in

2. Further action be taken promptly by statutory regulators as per law and further action taken report be filed jointly by the CPCB and the State PCB; and

WHEREAS, CPCB vide letter dated 05.03.2020 issued to UPPCB to provide the status of the action taken against the units as per the recommendations of the joint inspection reports and to request CGWA to verify the status of ground water recharge and to calculate Environmental compensation for illegal extraction of ground water.; and

WHEREAS, no response/action taken report received from UPPCB till date; and

WHEREAS, a meeting through video conference was held on 15.04.2020 with officials of UPPCB and CPCB to review the action taken by the SPCB in compliance of Hon'ble NGT order dated 04.02.2020 in the matter of Adil Ansari vs M/s Dhampur Sugar Mills I.td. And Ors., O.A. No. 539/2019 and the following observations were made in the meeting:

1. Regional officers of Bijnor, Moradabad and Bareilly of UPPCB and Divisional Head & other concerned officers of WQM-II Division of CPCB participated in the meeting.
2. Concerned Regional officers of Bijnor, Moradabad & Bareilly of UPPCB conveyed that these units have not been issued any statutory direction/letter till date for implementation of any specific action/measures as recommended in the inspection reports as per Hon'ble NGT order dated 04.02.2020 in O.A No. 539/2019.
3. RO, Bijnor, UPPCB informed that UPPCB has incorporated two conditions in the CTO given to the units namely, M/s Dhampur Sugar mills Ltd. (Sugar unit), Dhampur Bijnor and M/s Dhampur Sugar mills Ltd. (Distillery unit), Dhampur Bijnor for implementation of recommendations of Joint Inspection reports. However, it was made clear that incorporating conditions in CTO cannot be considered as compliance of NGT order.
4. RO, Moradabad, informed that M/s Dhampur Sugar mills Ltd. (Sugar unit), Asmoli, Sambhal has three boilers out of which 2 boilers of 70 TPH and 50 TPH capacity are not working at present. Wet scrubbers on the boilers are also not working which are being replaced by Electro Static Precipitators. As recommended in the inspection report, the unit has already placed an order for Condensate Polishing Unit.

It is evident that UPPCB has neither taken any statutory action against these four industrial units to implement observation and recommendations of the inspection reports and nor informed to CPCB about any such statutory action taken, which are required as per Hon'ble NGT order dated 04.02.2020 in O.A. No. 539/2019 in the matter of Adil Ansari vs M/s Dhampur Sugar Mills Ltd. and Ors.,

NOW, THEREFORE, in view of above observations and in exercise of the powers conferred under section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, you are hereby directed to promptly take further statutory action in accordance with Hon'ble NGT order dated 04/02/2020 in O.A. No. 539/2019 in the matter of Adil Ansari vs M/s Dhampur Sugar Mills Ltd. and Ors., and further action taken report may be forwarded to CPCB within 15 days of receipt of directions. You are also directed to comply with the following directions;

1. UPPCB shall issue appropriate directions to the four units to ensure compliance of observations/recommendations made in the joint inspection reports filled in NGT in O.A. No. 539/2019 in the matter of Adil Ansari vs M/s Dhampur Sugar Mills Ltd. and Ors.,
2. UPPCB shall issue appropriate direction to M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly, to deposit Rs.16,20,000/- toward EC as levied by CPCB vide direction dated 06/11/2019 under section 5 of Environment (Protection) Act, 1986 into UPPCB account open for such fund.

3. UPPCB shall take appropriate legal action for closure and prosecution of M/s Dhampur Sugar mills Ltd. (Sugar unit), Asmoli, Sambhal Moradabad and Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly, which were found to be bypassing the effluents into drains.
4. Compensation for withdrawal of ground water without permission will be recovered by these units.

The Action Taken Report by the Uttar Pradesh Pollution Control Board shall be sent to the CPCB before 15th May, 2020 positively for filing in Hon'ble NGT in compliance of Hon'ble NGT order dated 04/02/2020 in O.A no. 539/2019 O.A. No. 539/2019 in the matter of Adil Ansari vs M/s Dhampur Sugar Mills Ltd. and Ors.


(RAVI S. PRASAD)
CHAIRMAN

Copy to:

1. **The Chairman** : for kind information, please
Uttar Pradesh Pollution Control Board
Building No. TC-12v, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
2. **Joint Secretary (CP Division),** : for kind information, please
Ministry of Environment, Forests, & Climate
Change
Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi – 110013
3. **Regional Director** : for follow up and ensuring
Regional Directorate compliance
Central Pollution Control Board,
1st Floor, PICUP Bhawan, Vibhuti Khand,
Gomti Nagar, Lucknow – 226 010
4. **Incharge,** : for uploading on CPCB website
IT Division, CPCB
5. **Guard file/Master file** : for record
WQM, CPCB Delhi


(PRASHANT GARGAVA)
MEMBER SECRETARY

Action Taken Report
in
Compliance of Hon'ble NGT order
dated 04.02.2020
in OA 539/2019 Adil Ansari
vs.
Dhampur Sugar Mills Ltd & Ors

Uttar Pradesh Pollution Control Board,
Lucknow

Action Taken Report in Compliance of Hon'ble NGT order dated 04.02.2020 in OA 539/2019 Adil Ansari vs Dhampur Sugar Mills Ltd & Ors

- 1- In compliance of orders dated 14-08-2019 passed by Hon'ble NGT in OA 539/2019 Adil Ansari vs Dhampur Sugar Mills Ltd & Ors., Joint Team of CPCB and UPPCB inspected 04 Units of Dhampur group from 27.11.2019 to 29.11.2019 as follows :
 - i. **Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal**
 - ii. **Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore**
 - iii. **Dhampur Sugar Mills, Distillery Unit, Dhampur, Sambhal**
 - iv. **Dhampur Sugar Mills, Sugar Unit, Meerganj, Sambhal**
- 2- CPCB filed a report on 31.01.2020 before Hon'ble NGT in respect of the above 04 units of Dhampur group.
- 3- Hon'ble NGT in OA no. 539/2019 passed order dated 04-02-2020 giving following directions:-

"Let a further action be taken promptly by statutory regulators as per law and further action taken report be filed jointly by the CPCB and the State PCB before the next date by email at judicial-ngt@gov.in. The CPCB will be the nodal agency for compliance and coordination."
- 4- CPCB has issued following directions to UPPCB under section 18(1) b vide letter dated 13/14.05.2020
 - i. UPPCB shall issue appropriate directions to the four units to ensure compliance of observations/recommendations made in the joint inspection reports filled in NGT in O.A. No. 539/2019 in the matter of Adil Ansari vs M/s Dhampur Sugar Mills Ltd. and Ors.,
 - ii. UPPCB shall issue appropriate direction to M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly, to deposit Rs.16,20,000/ toward EC as levied by CPCB vide direction dated 06/11/2019 under section 5 of Environment (Protection) Act, 1986 into UPPCB account open for such fund.
 - iii. UPPCB Shall take appropriate legal action for closure and prosecution of M/s Dhampur Sugar Mills Ltd. (Sugar unit), Asmoli, Sambhal Moradabad and Dhampur Sugar Mills, Sugar (Sugar unit) Meerganj, Bareilly, which were found to be bypassing the effluents into drains.
 - iv. Compensation for withdrawal of ground water without permission will be recovered by these units.


Amit Chandra
Chief Environmental Officer
U.P. Pollution Control Board,
Lucknow

5- The status of Action Taken by UPPCB and compliance made by above 04 Units of Dhampur group is as detailed below :

M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor (Inspection done by officials of UPPCB Bijnore on 03/12/2019, 10/02/2020, 21/03/2020 and 06/05/2020)																																		
S. N.	Recommendation of joint Committee	Updated Compliance Status/ Action taken by UPPCB																																
1.	The Unit must dismantle the by-pass line provided within the premises and ensure that only treated effluent shall be discharged outside the premises.	<ul style="list-style-type: none"> • The unit has disconnected and sealed the by-pass line with RCC and it is verified during inspection dated 03-12-2019 by RO Bijnore. It is also clarified that at the time of joint inspection there was no liquid discharge found in this by-pass drain. • The Photograph is annexed as Annexure No. 1 • The latest inspection of the unit was conducted by RO Bijnore officials on 03/12/2019, 10/02/2020, 21/03/2020 & 06/05/2020. The unit was found complying. The ETP outlet sample has following parameters. <p>Date: 03-12-2019</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr><td>BOD</td><td style="text-align: right;">20 mg/l</td></tr> <tr><td>COD</td><td style="text-align: right;">168 mg/l</td></tr> <tr><td>TSS</td><td style="text-align: right;">23 mg/l</td></tr> <tr><td>Oil & Grease</td><td style="text-align: right;">6 mg/l</td></tr> </table> <p>Date: 10-02-2020</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr><td>BOD</td><td style="text-align: right;">24 mg/l</td></tr> <tr><td>COD</td><td style="text-align: right;">176 mg/l</td></tr> <tr><td>TSS</td><td style="text-align: right;">24 mg/l</td></tr> <tr><td>Oil & Grease</td><td style="text-align: right;">8 mg/l</td></tr> </table> <p>Date: 21-03-2020</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr><td>BOD</td><td style="text-align: right;">22mg/l</td></tr> <tr><td>COD</td><td style="text-align: right;">184 mg/l</td></tr> <tr><td>TSS</td><td style="text-align: right;">22 mg/l</td></tr> <tr><td>Oil & Grease</td><td style="text-align: right;">7 mg/l</td></tr> </table> <p>Date: 06-05-2020</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr><td>BOD</td><td style="text-align: right;">22mg/l</td></tr> <tr><td>COD</td><td style="text-align: right;">160 mg/l</td></tr> <tr><td>TSS</td><td style="text-align: right;">27 mg/l</td></tr> <tr><td>Oil & Grease</td><td style="text-align: right;">7 mg/l</td></tr> </table> <ul style="list-style-type: none"> • The industry has permanently closed the pipeline with RCC. 	BOD	20 mg/l	COD	168 mg/l	TSS	23 mg/l	Oil & Grease	6 mg/l	BOD	24 mg/l	COD	176 mg/l	TSS	24 mg/l	Oil & Grease	8 mg/l	BOD	22mg/l	COD	184 mg/l	TSS	22 mg/l	Oil & Grease	7 mg/l	BOD	22mg/l	COD	160 mg/l	TSS	27 mg/l	Oil & Grease	7 mg/l
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Oil & Grease	7 mg/l																																	



2.	The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.	The Unit has maintained the logbook for the generation and disposal of ETP sludge, Boiler ash and other solid wastes. ETP sludge generated is approx. 2665 MT and ash generated approx. 7300 MT from month Feb-April and disposed through Bio-composting. Copy of log book is enclosed as Annexure No.-2.
3.	The Unit shall ensure to implement the recommendation made by National Sugar Institute (NSI), Kanpur in validation report of ETP (for season 2018-19).	<ul style="list-style-type: none"> • The unit has installed additional MGF and ACF as per recommendation of NSI, Kanpur validation report of ETP (For season 2018-19). The Photograph is annexed as Annexure No. 3. • The treated effluent quality at outlet of the ETP has been found to be as per the prescribed norms.
4.	The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm ²).	<ul style="list-style-type: none"> • The unit has placed the supply order of CPU 70 cubic meter/hour to M/s Absolute water Pvt. Ltd. M-58, 3rd floor, Market Greater Kailash-II, New Delhi. • The Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²) of capacity 70 cubic meter/hour shall be installed before the start of next crushing season.
5.	The Unit shall explore the possibility of maximum utilization of treated effluent in different process.	The treated effluent is utilized for irrigation as per the provisions made in Environment (Protection) Rules, 1986 for Sugar Industry. Further the treated effluent is also recycled in spray pond as make up water.
6.	The lagoon must be properly lined to prevent leaching/contamination of ground water	The lagoon is lined with HDPE sheets. Unit has repaired the damaged joints of sheets. At the time of inspection by UPPCB the HDPE sheets have been found in proper state.
7.	Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.	Industry has submitted the proposal for installation of STP of 200 KLD capacity based upon aerobic and MBBR technology. The STP shall be constructed before commencement of next crushing season.
8.	The Unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest, as the NOC has already expired in April, 2019.	Industry has obtained NOC from CGWA for extraction of ground water 1500m ³ /day which is valid from 28-04-2019 to 26-04-2022. Copy of the NOC is annexed at Annexure no 4.
9.	The Unit's NOC from CGWA expired on 27.04.2019, but Unit has continued to withdraw groundwater	The unit has obtained NOC from CGWA which valid till 26-04-2022.

	without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.	
10.	The mechanical sludge handling system for better management of sludge waste is not provided by the Unit. As reported by representative of the Unit, the purchase order has been issued for Decanter of 6 m ³ per hour capacity.	The mechanical sludge handling system for better management of sludge waste has been installed as Decanter of 6 M ³ /hour.
11.	The Unit has not installed the Hazardous tank in the boiling house	The Unit has been installed the Hazardous tank in the boiling house. Photograph attached as Annexure No. 5.
12.	The Unit has not installed flow meters at Mill Fibrizer, Mescuite cooling and RO reject as it was recommended in validation report of ETP for session 2018-19 by National Sugar Institute (NSI), Kanpur.	Unit has installed all the required flow meters at Mill Fibrizer, Mescuite cooling and RO reject as recommended by NSI, Kanpur. Photograph attached as Annexure No. 6.
<p>Note : UPPCB vide letter dated 27-03-2020 has issued Consent to Operate under Water Act, 1974 and Air Act, 1981 incorporating the conditions related to compliance of the standards notified for Sugar Units under Environment (Protection) Rules, 1986. Also the Consent to Operate issued is linked with the compliance of recommendations made by Joint Committee constituted by Hon'ble NGT failing which the Consent to Operate is liable to be considered for revocation. Unit has made compliance in terms of recommendations made by Joint Committee as detailed above.</p>		

Annexure No.	Details
1.	Photograph of sealed by-pass pipe line
2.	Copy of Log-book of boiler ash and ETP sludge.
3.	Photograph of additional MGF and ACF
4.	Copy of NOC issued by CGWA.
5.	Photograph of Hazardous tank at boiling house.
6.	Photograph of flow meters at Mill Fibrizer, Mescuite cooling and RO reject



Dhanraj Sagar Mr. Ho. Ltd

Date	Press Mud Cake (P/MC) Procured	No of Windrow			Concentrated Spentwash consumption				Raw materials MT/Day				Total Qty	Stage Days of windrow	Quality of Bio-compost				Bio-compost Produced	Bio-compost Sold	Remark
		Yard no.1	Yard no.2	Yard no.3	Totalizer Reading	MT/ Windrow	MT/ Day	Brk	Press mud	Strudge	Ash	N (%)			P (%)	K (%)	Mciel. (%)				
1.1.20	519.25	1			42566	268	28.20	210	28	75	313	60	1.52	1.37	2.14	3.5					
2.2.20	495.18	1			43334	277	29.30	212	27	76	315	60									
3.2.20	557.31	1			43111	270	28.80	208	28	76	314	60									
4.2.20	304.17	1			43381	0	0.00	211	29	78	318	60									
5.2.20	57.47	0			43881	286	29.00	0	0	0	0	60									
6.2.20	395.79	1			43946	279	28.50	210	29	76	315	60									
7.2.20	586.40	1			43946	245	28.10	214	25	78	317	60									
8.2.20	544.22	1			44191	245	28.50	200	26	80	306	60									
9.2.20	548.23	1			44436	358	29.00	205	29	78	312	60									
10.2.20	330.85	1			44794	240	28.00	208	28	78	314	60									
11.2.20	437.42	1			45194	236	28.20	222	30	73	325	60									
12.2.20	498.01	1			45270	220	27.40	210	22	75	307	60									
13.2.20	505.86	1			45490	224	27.10	210	29	76	315	60									
14.2.20	518.40	1			45714	170	26.50	210	24	73	307	60									
15.2.20	595.71	1			45884	174	26.80	210	23	68	301	60									
16.2.20	540.80	1			46058	382	27.00	210	20	74	304	60									
17.2.20	530.50	1			46240	220	26.50	210	25	79	314	60									
18.2.20	474.20	1			46460	227	27.20	210	25	70	306	60									
19.2.20	520.89	1			46687	251	27.00	210	24	76	310	60									
20.2.20	537.45	1			46918	225	26.70	210	25	78	313	60									
21.2.20	180.32	1			47143	248	26.50	220	30	84	334	60									
22.2.20	393.44	1			47391	227	28.5	222	31	70	329	60									
23.2.20	499.30	1			47518	245	28.2	214	30	75	319	60									
24.2.20	534.89	1			47863	257	28.8	225	32	76	323	60									
25.2.20	527.17	1			48120	225	29.5	225	37	70	312	60									
26.2.20	560.80	1			48345	246	29	220	31	77	328	60									
27.2.20	560.80	1			48593	325	28.6	205	25	65	295	60									
28.2.20	520.10	1			48818	351	28.2	210	34	80	324	60									
29.2.20	501.50	1			49269	356	27.5	215	25	58	298	60									
TOTAL	13200	28	0	0		7059		5711	747	2042	8500					2975		2971.63			

Additional MGF & ACF (Units of ETP) (Annexure No. 3)





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

Annexure - 04

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Dhampur Sugar Mills Ltd. (Dhampur Unit)		
Project Address:	Dhampur, District - Bijnor, Uttar Pradesh		
Town:	Dhampur (NPP)	Block:	Dhampur
District:	Bijnor	State:	Uttar Pradesh
Pin Code:	246761		
Communication Address:	M/s Dhampur Sugar Mills Ltd.(Dhampur Unit), Dhampur, District - Bijnor, Uttar Pradesh - 246761		
Address of CGWB Regional Office :	Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B Sitapur Road Yojna, Ram Bank Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/IND/REN/1/2020/5635										
2. Application No.:	21-4/1256/UP/IND/2016			3. Category:	Industry						
4. Project Status:	Existing Project			5. NOC Type:	1st Renewal						
6. Valid from:	28/04/2019			7. Valid up to:	26/04/2022						
8. Ground Water Abstraction Permitted:	101										
Fresh Water		Saline Water		Dewatering		Total					
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year				
1500.00	333000.00					1500.00	333000.00				
9. Details of ground water abstraction /Dewatering structures											
Total Existing No.:4						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP	
Abstraction Structure*	0	0	0	4	0	0	0	0	0	0	
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit											
10. Quantum of ground water recharge/harvesting(m ³ /year):	194630.00										
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism.								
			Manual	DWLR**	DWLR With Telemetry						
**DWLR - Digital Water Level Recorder	2		0	1	1						

(Compliance Conditions given overleaf)

Digitally signed by
NANDAKUMARAN P
Date: 2020.01.27 18:35:34 +05'30'

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)
Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: egwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (In case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
4. In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre-monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m³/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises facing which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act, 1986.
20. In case of any violation of NOC conditions or illegal extraction of Ground water the firm shall be liable to pay "Environmental Compensation"/ "Penalty", if any under Sec 15 of EPA 1986 as and when decided by statutory authorities.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

Hazardous (NaOH solution) storage tank in the boiling house (Annexure No. 5)

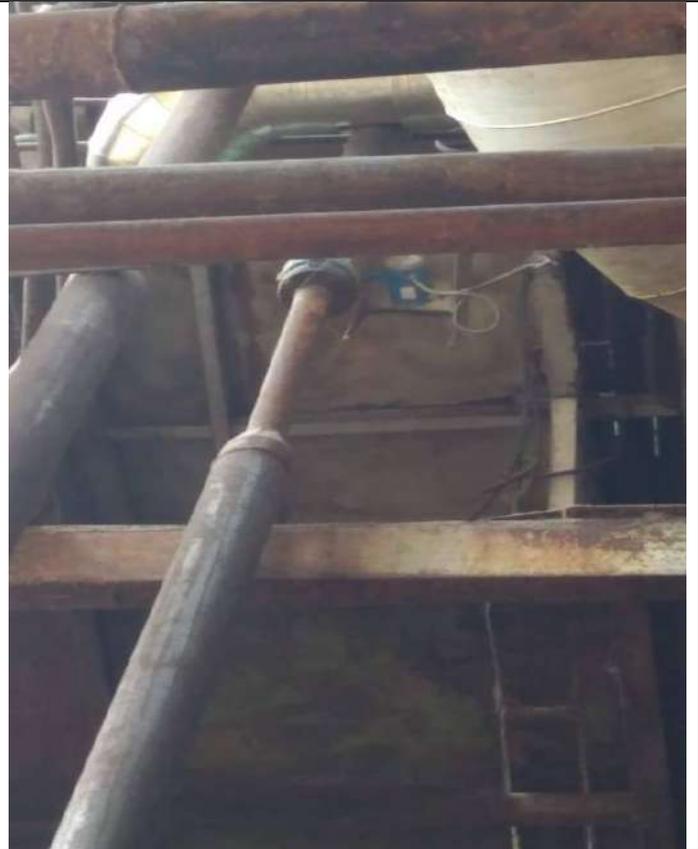


M/s Dhampur Sugar Mills Ltd, (Sugar Unit) Dhampur, Bijnor

(AnnexureNo.-6)



Mill Fibrizer Flow meter



Mesquite Cooling Flow meter



Flow meter at RO Reject

M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor
(Inspection done by officials of UPPCB Bijnore on
10/12/2019, 06/05/2020 and 27/05/2019)

S. N.	Recommendation of joint Committee	Updated Compliance Status/ Action taken by UPPCB
1.	The utilization of CPU permeate having pH of 4.3, COD1013 mg/l against 250 mg/l and BOD-323 mg/l against 100 mg/l in non process activities like gardening, is a violation of ZLD norms and should be stopped immediately.	Unit has CPU of capacity 2600 cubic meter/day. The utilization of CPU permeate is being done for molasses dilution (70%) and as make up water in cooling towers (30%) only. The unit has stopped the practice of using CPU permeate in gardening/land application.
2.	The Unit's NOC from CGWA expired on 07.04.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.	Unit has obtained NOC from CGWA for extraction of ground water 2400m ³ /day which is valid from 08-04-2019 to 06-04-2024. Copy of NOC is annexed of Annexure No. 7.
3.	Based on the available active area for bio-composting (16 acres), Unit can have lagoon capacity of ~9675 M ³ for 30 days' storage of conc. spentwash (30°Bx) and 3116 M ³ for seven days' storage of concentrated spentwash (55 °Bx) in compliance to CPCB direction dated 07.12.2015. The extra lagoon of capacity 10,000 m ³ shall remain vacant and not be used without obtaining permission from UPPCB.	Unit has stopped the practice of Bio Composting to achieve ZLD and verified during inspection dated 27-05-2020 made by officials of Regional Office, Bijnore. The spent wash pipeline has been disconnected. Unit is now achieving ZLD through MEE and Incineration Boiler of 75 TPH capacity. During inspection dated 27.05.2020 by officials of Regional Office Bijnore, stored spent wash volume has been found to be 5500 to 6000 cubic meter. The permissible storage capacity of concentrated spentwash (55 °Bx) is 4450 cubic meter equivalent to 07 days storage. UPPCB vide letter dated 17-06-2020 has issued directions under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to utilize the excess stored 1100 KLD and also submit time bound action plan for dismantling the excess storage capacity. Copy of letter dated 17-06-2020 is annexed as Annexure No. 8



4.	The Unit should install three piezowells around biocompost yard as per SOP for distilleries.	Industry has been installed three nos. piezowells near bio compost yard. Unit has stopped the practice of Bio Composting to achieve ZLD and verified during inspection dated 27-05-2020 made by officials of Regional Office, Bijnore.
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Note : Unit has stopped the practice of Bio Composting to achieve ZLD and verified during inspection dated 27-05-2020 made by officials of Regional Office, Bijnore. Keeping this in view the maximum permissible storage capacity of the unit has been reduced to 07 days equivalent of concentrate spentwash in accordance with guidelines of CPCB. The unit was found having stored excess spentwash and also has storage capacity beyond permissible capacity. UPPCB vide letter dated 17-06-2020 has issued directions under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to utilize the excess stored 1100 KLD and also submit time bound action plan for dismantling the excess storage capacity.

Annexure No.	Details
7.	Copy of NOC issued by CGWA.
8.	Directions under Section 33A of Water (Prevention and Control of Pollution) Act, 1974. Letter dated 17-06-2020.





सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Dhampur Sugar Mills Ltd.		
Project Address:	M/s Dhampur Sugar Mills Ltd.		
Town:	Alhaipur (CT)	Block:	Dhampur
District:	Bijno	State:	Uttar Pradesh
Pin Code:	246761		
Communication Address:	M/s Dhampur Sugar Mills Ltd. (Distillery Division), Dhampur, Bijnor, Uttar Pradesh - 246761		
Address of CGWB Regional Office:	Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B Sitapur Road Yojna, Ram Bank Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/IND/REN/2/2020/5654									
2. Application No.:	21-4/87/UP/IND/2007									
3. Category:	Industry									
4. Project Status:	Existing Project									
5. NOC Type:	2nd Renewal									
6. Valid from:	08/04/2019									
7. Valid up to:	08/04/2024									
8. Ground Water Abstraction Permitted:										
	Fresh Water		Saline Water		Dewatering		Total			
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year		
	2400.00	648000.00					2400.00	648000.00		
9. Details of ground water abstraction /Dewatering structures										
	Total Existing No.:2					Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge/harvesting (m ³ /year):							268584.00			
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.				No. of Piezometers			Monitoring Mechanism			
							Manual			
							DWLR**			
							DWLR-With Telemetry			
**DWLR - Digital Water Level Recorder				2			0			
							1			
							1			

(Compliance Conditions given overleaf)

Digitally signed by:
NANDAKUMARAN P
Date: 2020.03.23 11:51:00 +05'30'

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)
Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
4. In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m³/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act, 1986.
20. In case of any violation of NOC conditions or illegal extraction of Ground water the firm shall be liable to pay "Environmental Compensation"/ "Penalty", if any under Sec 15 of EPA 1986 as and when decided by statutory authorities.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या-149999/सी-7/जल-105/निर्देश-33ए/2020 दिनांक 17-6-2020

सेवा में,

मै0 धामपुर शुगर मिल्स लि0 (आसवनी इकाई),
धामपुर, बिजनौर

यह कि मै0 धामपुर शुगर मिल्स लि0 (आसवनी इकाई), धामपुर, बिजनौर द्वारा कच्चे माल के रूप में शीरे का प्रयोग कर आर0एस0/ई0एन0ए0/एब्सॉल्यूट एल्कोहल 200 के0एल0डी0 का उत्पादन कार्य करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग के पक्ष में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र दिनांक 20.03.2019 द्वारा 200 के0एल0डी0 एल्कोहल उत्पादन को बढ़ा कर 350 के0एल0डी0 एल्कोहल उत्पादन हेतु पर्यावरणीय स्वीकृति प्रदान की गई है तथा बोर्ड के पत्र सं0-31419/UPPCB/BIJNORE(UPPCBRO)/CTE/BIJNORE/2019 दिनांक 25.09.2019 द्वारा 350 के0एल0डी0 एल्कोहल उत्पादन हेतु अनापत्ति प्रमाण पत्र निर्गत किया गया है।

यह कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र दिनांक 20.03.2019 द्वारा निर्गत पर्यावरणीय स्वीकृति एवं बोर्ड के पत्र दिनांक 25.09.2019 द्वारा निर्गत सशर्त अनापत्ति प्रमाण पत्र में शून्य उत्प्रेषण निस्तारण हेतु बायो-कम्पोस्टिक अनुमन्य नहीं है।

यह कि उद्योग द्वारा वर्तमान में उद्योग में स्थापित जल प्रदूषण नियंत्रण व्यवस्था के सापेक्ष 220 के0एल0डी0 एल्कोहल उत्पादन हेतु सहमति नवीनीकरण हेतु आवेदन किया गया है। उक्त सहमति नवीनीकरण हेतु प्रस्तुत आवेदन का सत्यापन एवं तकनीकी दृष्टिकोण से बोर्ड द्वारा आंकलन किया गया है जिसमें पाया गया कि उद्योग में वर्तमान में 5500 के0एल0 स्पेन्टवाश लैगून में भण्डारित है।

यह कि उद्योग द्वारा 220 के0एल0डी0 एल्कोहल उत्पादन किये जाने पर स्पेन्टवाश के भण्डारण हेतु 07 दिन की भण्डारण क्षमता 4400 घन मीटर अनुमन्य है तथा वर्तमान में उद्योग में भण्डारित स्पेन्टवाश 5500 घन मीटर अनुमन्य क्षमता से अधिक है। उक्त के अतिरिक्त उद्योग में उपलब्ध वर्तमान स्पेन्टवाश भण्डारण क्षमता के अन्तर्गत 10000 घन मीटर (वर्तमान में रिक्त), 6000 घन मीटर (वर्तमान में 3000 घन मीटर स्पेन्टवाश भण्डारित) तथा 3500, 2500 एवं 500 घन मीटर (वर्तमान में 2500 घन मीटर स्पेन्टवाश भण्डारित) है जो अनुमन्य भण्डारण क्षमता से अधिक है।

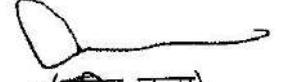
अतः उपरोक्त को दृष्टिगत रखते हुए उद्योग मै0 धामपुर शुगर मिल्स लि0 (आसवनी इकाई), धामपुर, बिजनौर के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत निम्न निर्देश जारी किये जाने की संस्तुति की जाती है-

1. यह कि उद्योग मै0 धामपुर शुगर मिल्स लि0 (आसवनी इकाई), धामपुर, बिजनौर द्वारा परिसर में भण्डारित स्पेन्टवाश की वर्तमान मात्रा 5500 घन मीटर को शून्य उत्प्रेषण निस्तारण प्रक्रिया द्वारा अनुमन्य सीमा 4400 घन मीटर के अन्तर्गत करते हुए अनुपालन आख्या बोर्ड में प्रस्तुत की जाए।
2. यह कि उद्योग मै0 धामपुर शुगर मिल्स लि0 (आसवनी इकाई), धामपुर, बिजनौर द्वारा 07 दिन के स्पेन्टवाश हेतु अनुमन्य भण्डारण क्षमता 4400 घन मीटर से अधिक परिसर में उपलब्ध भण्डारण व्यवस्था को स्थायी रूप से समाप्त किये जाने के सम्बन्ध में समयबद्ध कार्ययोजना बोर्ड में प्रस्तुत की जाए।

.....क०प०उ०

(2)

उपरोक्त के संबंध में स्पष्टीकरण पत्र प्राप्ति के 15 दिन में प्रस्तुत करें। संतोषजनक उत्तर निर्धारित समयावधि में प्राप्त न होने की दशा में उपरोक्त वर्णित आदेश/निर्देश की पुष्टि कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई का होगा।



(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी
वृत्त-7

पृष्ठांकन संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि: निम्नलिखित को सूचनार्थ प्रेषित।

1. जिलाधिकारी, बिजनौर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्दिष्ट निर्देशों के परिप्रेक्ष्य में सतत अनुश्रवण कम में अद्यतन निरीक्षण आख्या ससमय प्रेषित करें।

मुख्य पर्यावरण अधिकारी
(वृत्त-7)

M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal (Inspection done by officials of UPPCB Moradabad on 15/01/2020, 06/03/2020 & 11-05-2020)		
S. N.	Recommendation of joint Committee	Updated Compliance Status/ Action taken by UPPCB
1.	Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.	During inspection in the month of May 2020, the logbook maintained in the unit for boiler ash, ETP sludge has been verified. The photocopy of logbook documents is annexed as Annexure No. 9 . The fly ash is disposed for reclaiming the low lying areas and in preparation of windrows of bio compost bio compost. The ETP sludge is used in bio compost.
2.	Unit should install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm ²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption	Unit has started the process of CPU procurement and installation. Selection of Agency shall be completed by end of June 2020 for CPU installation. The CPU of 1800 cubic meter/day capacity shall be installed and commissioned before the next crushing season.
3.	The Unit must ensure the maximum reuse of treated effluent in process.	The treated effluent is utilized for irrigation. Unit shall be installing the CPU of 1800 cubic meter/day capacity which shall be commissioned before the next crushing season. The CPU permeate will be recycled in the process as makeup water in spray pond/cooling tower.
4.	Wet scrubber (attached to Boilers 70TPH & 50TPH) should be made operational before start of the attached boiler.	Boiler of 170 TPH is used for Sugar unit and cogeneration purpose. Boiler is provided with ESP as air pollution control system and online continuous emission monitoring system is installed. Incineration boiler 35 TPH Boiler is provided with ESP as air pollution control system and online continuous emission monitoring system is installed Boiler 70TPH is used as stand by for sugar unit. It is provided with Multi cyclone dust collector / Wet Scrubber and online continuous emission monitoring system is installed. Boiler 50TPH is slop fired and used as stand by for sugar unit. It is provided with wet scrubber and online continuous emission monitoring system is installed. ESP is proposed to be installed on 70TPH and



		50 TPH Boiler before start of next crushing season. The stack emission monitored by laboratory approved by MOEF & CC have been found to be within the prescribed norms. The stack emission results are annexed as Annexure No. 10.																														
5.	All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.	The industry is in process of bidding for installation of STP. The STP shall be installed before start of next crushing season. The capacity of proposed capacity is 60 KLD.																														
6.	The Unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest as the CGWA NOC has already been expired in May, 2019.	<ul style="list-style-type: none"> • UPPCB vide letter dated 17-06-2020 has asked CGWA to impose environmental compensation on the unit due to the fact that NOC has already been expired in May, 2019 • In the consent order issued by UPPCB on 27-03-2020, condition has been imposed that unit shall obtain NOC from CGWA for ground water extraction and unit must obtain registration under Section 10/ Section 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act 2019. 																														
7.	The Unit's NOC from CGWA expired on 02.05.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.	<ul style="list-style-type: none"> • UPPCB vide letter dated 17-06-2020 has asked CGWA to impose environmental compensation on the unit due to the fact that NOC has already been expired in May, 2019 • In the consent order issued by UPPCB on 27-03-2020, condition has been imposed that unit shall obtain NOC from CGWA for ground water extraction and unit must obtain registration under Section 10/ Section 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act 2019. 																														
8.	<p>The unit was inspected on 15/01/2020, 06/03/2020. The ETP was found operational and treated effluent quality was found as per norms as detailed below :</p> <table border="1"> <thead> <tr> <th colspan="2">Date: 15/01/2020</th> <th colspan="2">Date: 06/03/2020</th> <th colspan="2">Date: 11/05/2020</th> </tr> </thead> <tbody> <tr> <td>BOD</td> <td>20mg/l</td> <td>BOD</td> <td>18mg/l</td> <td>BOD</td> <td>16mg/l</td> </tr> <tr> <td>COD</td> <td>144 mg/l</td> <td>COD</td> <td>152 mg/l</td> <td>COD</td> <td>144 mg/l</td> </tr> <tr> <td>TSS</td> <td>23 mg/l</td> <td>TSS</td> <td>25 mg/l</td> <td>TSS</td> <td>32 mg/l</td> </tr> <tr> <td>Oil & Grease</td> <td>3.6 mg/l</td> <td>Oil & Grease</td> <td>3.2 mg/l</td> <td>Oil & Grease</td> <td>3.6 mg/l</td> </tr> </tbody> </table>		Date: 15/01/2020		Date: 06/03/2020		Date: 11/05/2020		BOD	20mg/l	BOD	18mg/l	BOD	16mg/l	COD	144 mg/l	COD	152 mg/l	COD	144 mg/l	TSS	23 mg/l	TSS	25 mg/l	TSS	32 mg/l	Oil & Grease	3.6 mg/l	Oil & Grease	3.2 mg/l	Oil & Grease	3.6 mg/l
Date: 15/01/2020		Date: 06/03/2020		Date: 11/05/2020																												
BOD	20mg/l	BOD	18mg/l	BOD	16mg/l																											
COD	144 mg/l	COD	152 mg/l	COD	144 mg/l																											
TSS	23 mg/l	TSS	25 mg/l	TSS	32 mg/l																											
Oil & Grease	3.6 mg/l	Oil & Grease	3.2 mg/l	Oil & Grease	3.6 mg/l																											

Note : UPPCB vide letter dated 27-03-2020 has issued Consent to Operate under Water Act, 1974 and Air Act, 1981 incorporating the conditions related to compliance of the standards notified for Sugar Units under Environment (Protection) Rules, 1986. Also the Consent to Operate issued is linked with the compliance of recommendations made by Joint Committee constituted by Hon'ble NGT failing which the Consent to Operate is liable to be considered for revocation. Unit has made compliance in terms of recommendations made by Joint Committee as detailed above.

Annexure No.	Details
9.	Copy of Log-book of boiler ash and ETP sludge
10.	Stack Monitoring Report.



DSM SUGAR ASMOLI (DISTILLERY DIVISION)

SLOP BOILER ASH LOG BOOK

①

DATE	Vehicle Number	Total No. of Trolley	Signature	Remarks
01-03-2020	UP 387 H 1144	05	Zahid	
02-03-2020	UP 384 H 1144	06	Sumil	
03-03-2020	UP 384 H 1144	05	Zahid	
04-03-2020	UP 388 M 3644	05	Zahid	
05-03-2020	UP 388 M 3644	05	Zahid	
06-03-2020	UP 388 M 3644	06	Zahid	
07-03-2020	UP 388 M 3644	05	Sumil	
08-03-2020	UP 388 H 1144	06	Sumil	
09-03-2020	UP 388 H 1144	05	Sumil	
10-03-2020	UP 388 H 1144	05	Sumil	
11-03-2020	UP 388 M 3644	05	Hasseeb	
12-03-2020	UP 388 M 3644	06	Hasseeb	
13-03-2020	UP 388 M 3644	06	Hasseeb	
14-03-2020	UP 388 H 1144	05	Hasseeb	
15-03-2020	UP 388 H 1144	05	Sumil	
16-03-2020	UP 388 H 1144	05	Sumil	
17-03-2020	UP 388 M 3644	06	Zahid	
18-03-2020	UP 388 M 3644	06	Zahid	
19-03-2020	UP 388 M 3644	05	Zahid	
20-03-2020	UP 388 M 3644	05	Zahid	
21-03-2020	UP 388 H 1144	06	Zahid	
22-03-2020	UP 388 H 1144	05	Zahid	
23-03-2020	UP 388 M 3644	06	Zahid	
24-03-2020	UP 388 M 3644	05	Sumil	
25-03-2020	UP 388 M 3644	06	Sumil	
26-03-2020	UP 388 M 3644	05	Sumil	
27-03-2020	UP 388 H 1144	05	Hasseeb	
28-03-2020	UP 388 H 1144	06	Hasseeb	
29-03-2020	UP 388 H 1144	06	Hasseeb	
30-03-2020	UP 388 H 1144	05	Hasseeb	
31-03-2020	UP 388 M 3644	05	Zahid	
TOTAL	UP 388 M 3644	05	Zahid	

Annexure - 9

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TOTAL

DSM SUGAR ASMOLI (DISTILLERY DIVISION)

SLOP BOILER ASH LOG BOOK

②

DATE	Vehicle Number	Total No. of Trolley	Signature	Remarks	
01-04-2020	UP38H1144	05	Zahid		
02-04-2020	UP38H1144	06	Zahid		
03-04-2020	UP38M3644	05	Suril		
04-04-2020	Plant				
05-04-2020					
06-04-2020					
07-04-2020		Stopped			
08-04-2020					
09-04-2020					
10-04-2020	UP38M3644	06	Haseeb		
11-04-2020	UP38H1144	06	Haseeb		
12-04-2020	UP38H1144	05	Qantem		
13-04-2020	UP38H1144	05	Qantem		
14-04-2020	UP38H1144	05	Rashid		
15-04-2020	UP38M3644	06	Rashid		
16-04-2020	UP38M3644	05	Haseeb		
17-04-2020	UP38M3644	06	Haseeb		
18-04-2020	UP38H1144	06	Zahid		
19-04-2020	UP38M3644	06	Zahid		
20-04-2020	UP38H1144	05	Haseeb		
21-04-2020	UP38H1144	05	Haseeb		
22-04-2020	UP38H1144	05	Qantem		
23-04-2020	UP38H1144	05	Qantem		
24-04-2020	UP38M3644	06	Suril		
25-04-2020	UP38M3644	06	Suril		
26-04-2020	UP38M3644	05	Suril		
27-04-2020	UP38M3644	05	Rashid		
28-04-2020	UP38H1144	06	Rashid		
29-04-2020	UP38H1144	06	Haseeb		
30-04-2020	UP38M3644	05	Haseeb		
TOTAL					

DSM SUGAR ASMOLI (DIS)

SLOP BOILER ASH LOG BOOK

(3)

DATE	Vehicle Number	Total No. of Trolley	Signature	Remarks
01-05-020	UP38H1144	05	Haseeb	
02-05-020	UP38H1144	06	Rashid	
03-05-020	UP38M3644	05	Rashid	
04-05-020	UP38M3644	05	Sunil	
05-05-020	UP38H1144	05	Sunil	
06-05-020	UP38H1144	06	Grantam	
07-05-020	UP38H1144	06	Grantam	
08-05-020	UP38M3644	06	Haseeb	
09-05-020	UP38M3644	05	Rashid	
10-05-020	UP38M3644	05	Rashid	
11-05-020	UP38M3644	5	Haseeb	
12-05-020	UP38M3644	6	Rashid	
13-05-020	UP38H1144	5	Sunil	
14-05-020	UP38H1144	6	Grantam	
15-05-020	UP38M3644	6	Rashid	
16-05-020	UP38M3644	5	Rashid	
17-05-020	UP38H1144	5	Haseeb	
18-05-020	UP38H1144	6	Haseeb	
19-05-020	UP38M3644	6	Sunil	
20-05-020	UP38M3644	5	Sunil	
21-05-020	UP38H1144	5	Grantam	
22-05-020	UP38H1144	6	Zahid	
23-05-020	UP38M3644	6	Zahid	
24-05-020	UP38M3644	5	Zahid	
25-05-020	UP38H1144	6	Zahid	
26-05-020	UP38H1144	5	Grantam	
27-05-020	UP38H1144	6	Sunil	
28-05-020	UP38M3644	6	Rashid	
29-05-020	UP38M3644	5	Rashid	
30-05-020	UP38M3644	6	lala	
31-05-020	UP38H1144	5	lala	
TOTAL			Grantam	

SLUDGE DISPOSAL TO DIST. BIOCOMPOST YARD

DATE	In Ton weight	
28-11-19	54.71	VA
29-11-19		
30-11-19		
1-12-19		
2-12-19		
3-12-19		
4-12-19		
5-12-19		
6-12-19		
7-12-19	72.84	VA
8-12-19		
9-12-19		
10-12-19		6.204
11-12-19		
12-12-19		
13-12-19		
14-12-19		
15-12-19		
16-12-19	110.11	VA
17-12-19		
18-12-19		
19-12-19		
20-12-19		
21-12-19		
22-12-19	125.70	VA

SLUDGE DISPOSAL TO DIST. BIO COMPOST YARD

DATE	In Tonn weighted.	
01-11-19		
02-11-19		
03-11-19		
04-11-19		
05-11-19		
06-11-19		
07-11-19		
08-11-19		
09-11-19		
10-11-19		
11-11-19		
12-11-19		
13-11-19		
14-11-19		
15-11-19	40.54	12
16-11-19		
17-11-19		
18-11-19		
19-11-19		
20-11-19		
21-11-19		
22-11-19		
23-11-19	32.66	16
24-11-19		
25-11-19		
26-11-19		
27-11-19		

LARD

SLUDGE DISPOSAL TO DIST. BIODECOMPOST YARD

DATE	Ton Weight	
23-12-19		
24-12-19		
25-12-19		
26-12-19		
27-12-19	83.90	A
28-12-19		
29-12-19		
30-12-19		
31-12-19		
01-01-20	40.20	05
02-01-20		
03-01-20		
04-01-20		
05-01-20		
06-01-20		
07-01-20		
08-01-20	50.60	A
09-01-20		
10-01-20		
11-01-20		
12-01-20		
13-01-20		
14-01-20		
15-01-20	80.32	A
16-01-20		

SLUDGE DISPOSAL TO DISTRI-BIOLOMPOST YARD

DATE	Initial weight	
17-01-20		
18-01-20		
19-01-20		
20-01-20	40.50	✓
21-01-20		
22-01-20		
23-01-20		
24-01-20		
25-01-20	37.52	
26-01-20		
27-01-20		
28-01-20		
29-01-20		
30-01-20		
31-01-20	38.04	✓
01-02-20		
02-02-20		
03-02-20		
04-02-20		
05-02-20		
06-02-20		
07-02-20		
08-02-20	42.80	✓
09-2-20		
10-2-20		
11-2-20		

ST

DATE	In Ton weight	
12-2-20		
13-2-20		
14-2-20	47.80	1A
15-2-20		
16-2-20		
17-2-20		
18-2-20		
19-2-20		
20-2-20		
21-2-20		
22-2-20		
23-2-20	45.40	1A
24-2-20		
25-2-20		
26-2-20		
27-2-20		
28-2-20		
29-2-20		
01/3/20		
02/3/20		
03/3/20	49.98	1A
04/3/20		
05/3/20		
06/3/20		
07/3/20		
08/3/20		
09/3/20		

DATE

Ton Weight

10/2/20

11/2/20

12/2/20

13/2/20

51.46

WA

14/2/20

15/2/20

16/2/20

17/2/20

18/2/20

19/2/20

20/2/20

21/2/20

22/2/20

46.89

12

23/2/20

24/2/20

25/2/20

26/2/20

27/2/20

27/2/20

28/2/20

29/2/20

30/2/20

31/2/20

01/4/20

49.40

WA

02/4/20

03/4/20

DATE	Throm Weight	
04/4/20		
05/4/20		
06/4/20		
07/4/20		
08/4/20		
09/4/20		
10/4/20		
11/4/20		
12/4/20		
13/4/20		
14/4/20		
15/4/20	69.46	1E
16/4/20		
17/4/20		
18/4/20		
19/4/20		
20/4/20		
21/4/20		
22/4/20		
23/4/20		
24/4/20		
25/4/20		
26/4/20		
27/4/20	70.40	1A
28/4/20		
29/4/20		

DATE	Ton Ton Weight	
00/4/20		
01/5/20		
02/5/20		
03/5/20		
04/5/20		
05/5/20		
06/5/20		
07/5/20		
08/5/20	80.12	W
09/5/20		
10/5/20		
11/5/20		
12/5/20		
13/5/20		
14/5/20		
15/5/20		
16/5/20		
17/5/20	78.67	W
18/5/20		
19/5/20		
20/5/20		
21/5/20		
22/5/20		
23/5/20		
24/5/20		
25/5/20		
26/5/20		
27/5/20		

SLUDGE DISPOSAL TO DIST. BIO Compost Yard

①

DATE	In Kg	Sign.
01-11-19		
02-11-19		
03-11-19		
04-11-19		
05-11-19		
06-11-19		
07-11-19		
08-11-19		
09-11-19		
10-11-19		
11-11-19		
12-11-19		
13-11-19		
14-11-19	5410	<u>Ravi</u>
15-11-19		
16-11-19		
17-11-19		
18-11-19		
19-11-19		
20-11-19		
21-11-19		
22-11-19		
23-11-19		
24-11-19		
25-11-19		
26-11-19	6472	<u>Ravi</u>
27-11-19		

SLUDGE DISPOSAL TO DISTT 370 COMPOST YARD

2

DATE	IN KG	
28-11-19		
29-11-19		
30-11-19		
1-12-19		
2-12-19		
3-12-19	6810	Dheerendra Ks
4-12-19		
5-12-19		
6-12-19		
7-12-19		
8-12-19		
9-12-19		
10-12-19	6525	Dheerendra Ks
11-12-19		
12-12-19		
13-12-19		
14-12-19		
15-12-19		
16-12-19		
17-12-19		
18-12-19		
19-12-19	5660	
20-12-19		
21-12-19		
22-12-19		
23-12-19		

SLUDGE DISPOSAL TO DISTT BIO COMPOST YARD

(4)

DATE	IN KG		
18-1-20			13
19-1-20			14
20-1-20			15
21-1-20	5510	गारा	16
22-1-20			17
23-1-20			18
25-1-20			19
26-1-20			20
27-1-20			21
28-1-20			22
29-1-20			23
30-1-20			24
31-1-20	5156	गारा	25
			26
			27
01-2-20			28
02-2-20			29
03-2-20			
04-2-20			01
05-2-20			02
06-2-20			03
07-2-20	6240		04
08-2-20			05
09-2-20			06
10-2-20			07
11-2-20			08
12-2-20			09
13-2-20			10

Sludge Disposal to Bio Composting

⑥

DATE	IH Kg		DATE
11/2/20			08
12/2/20			09
13/2/20			10
14/2/20			11
15/2/20			12
16/2/20			13
17/2/20			14
18/2/20			15
19/2/20			16
20/2/20			17
21/2/20			18
22/2/20	6940		18
23/2/20			19
24/2/20			20
25/2/20			21
26/2/20			22
27/2/20			23
28/2/20			24
29/2/20			25
30/2/20			26
31/2/20			27
01/3/20	7440		28
02/3/20			29
03/3/20			30
04/3/20			31
05/3/20			01
06/3/20			02
07/3/20			03

7/9 Jan

Sludge disposal to BioComposting yard.

(8)

(5)

DATE	IN KG	
08/4/20		
09/4/20		
10/4/20		
11/4/20		
12/4/20		
13/4/20		
14/4/20		
15/4/20	7780	A
16/4/20		
17/4/20		
18/4/20		
19/4/20		
20/4/20		
21/4/20		
22/4/20		
23/4/20		
24/4/20		
25/4/20		
26/4/20		
27/4/20	7855	A
28/4/20		
29/4/20		
30/4/20		
01/5/20		
02/5/20		
03/5/20		
04/5/20		



Newcon Consultants & Laboratories

ANN - 10

An ISO 9001 : 2015, ISO 14001 : 2015, OHSAS 18001 : 2007 Certified Laboratory
NABL ISO/IEC 17025 : 2017 (Testing, Cert. No. TC-5536) Accredited Laboratory,
Recognised with MOEFCC & U.P. Pollution Control Board



ISO 9001:2015/ISO 14001:2015/ISO 18001:2007
Reg. No. R1917381

Website : www.newconlab.in

TEST CERTIFICATE

STACK EMISSION MONITORING AND ANALYSIS REPORT

TEST REPORT NO : NCL/DSMB/4842/033/18/02-2020

DATE OF REPORT : 24-02-2020

Page 1 of 1

Name And Address Of Customer

DHAMPUR SUGAR MILLS LTD.(SUGAR UNIT)
VILL- ASMOLI, , SAMBRAL, UTTAR PRADESH, INDIA

SAMPLING DETAIL

Analysis Start Date	18-02-2020	Analysis End Date	24-02-2020
Date Of Sampling	17-02-2020	Sampling Done By	NCL
Sampling Protocol	AS PER GPCB GUIDELINES	Duration Of Sampling	30 Minute
Equipment Used	Vayubachan Stack Sampler No-1 VSS-1(S.No 321 DTC 01), ...		

DETAILS OF STACK

Stack Attached To	TWO BOILER	Stack Dia At The Top	3600 mm
Capacity	70TPH & 50 TPH	Material Of Construction	RCC
Type Of Fuel Used	BAGASSE	Normal Operation Schedule	AS PER REQUIREMENTS
Quantity Of Fuel Used	35 Ton/hr		
Stack Height Above The Ground level	60 Mtr		
Attached APCs	WET SCRUBBER		

PHYSICAL OBSERVATIONS

Ambient Temperature	24°C	Flue Gas Temperature	72°C
Velocity Of Flue Gases	7.2 Mtr/Sec	Sampling Flow Rate For SPM	21.0 LPM
Sampling Flow Rate For Gases	2.0 LPM	Quantity Of Emission Discharged	263699.712m ³ /hr

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (P-1)	136	150
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (P-2)	34	Not Specified
3	Carbon Monoxide (CO)	% by Vol	IS:13270	0.38	1% By Volume
4	Oxides of Nitrogen	mg/Nm ³	IS:11255 (P-7)	43.0	Not Specified

Both boiler of capacity 70TPH & 50 TPH were attached to single stack. At the time of monitoring boiler of capacity 70 TPH was running

**** End Of Report ****

FOR NEWCON CONSULTANTS & LABORATORIES

INTERMEDIARY KHAN
M.Sc (Environ Science)





Newcon Consultants & Laboratories

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NABL ISO/IEC 17025 : 2017 (Testing, Cert. No. TC-5526) Accredited Laboratory.
Recognised with MOEFCC & U.P. Pollution Control Board

Website : www.newconlab.in



TEST CERTIFICATE

STACK EMISSION MONITORING AND ANALYSIS REPORT

TEST REPORT NO : NCL/DSMB/4842/032/18/02-2020

DATE OF REPORT : 24-02-2020

Name And Address Of Customer

DHAMPUR SUGAR MILLS LTD. (SUGAR UNIT)
VILL.- ASMOLI, , SAMBHAL, UTTAR PRADESH, INDIA

SAMPLING DETAIL

Analysis Start Date	18-02-2020	Analysis End Date	24-02-2020
Date Of Sampling	17-02-2020	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 Minute
Equipment Used	Vayubodhan Stack Sampler No 1 VSS-1(S.No 321.DTC 01)		

DETAILS OF STACK

Stack Attached To	BOILER	Stack Dia At The Top	2250 mm
Capacity	170 TPH	Material Of Construction	RCC
Type Of Fuel Used	BAGASSE	Normal Operation Schedule	24 HRS
Quantity Of Fuel Used	62-65 Ton/hr (approx)		
Stack Height Above The Ground level	70 Mtr		
Attached APCS	ESP		

PHYSICAL OBSERVATIONS

Ambient Temperature	24°C	Flue Gas Temperature	115°C
Velocity Of Flue Gases	7.4 Mtr/Sec	Sampling Flow Rate For SPM	19.0 LPM
Sampling Flow Rate For Gases	2.3 LPM	Quantity Of Emission Discharged	108711.020m ³ /hr

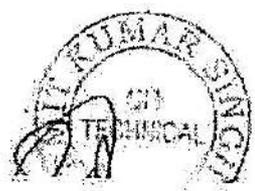
TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (P-1)	94	150
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (P-2)	23.0	Not Specified
3	Carbon Monoxide (CO)	% by Vol	IS:13270	0.30	1% By Volume
4	Oxides of Nitrogen	mg/Nm ³	IS:11255 (P-7)	39.0	Not Specified

End Of Report

FOR NEWCON CONSULTANTS & LABORATORIES

INKEHAAB KHAN
Regional



M/ s DSM Sugar Meerganj , Sidhauili Road , Meerganj , Bareilly (Inspection done by officials of UPPCB Bareilly on 22-02-2020)		
S. N.	Recommendation of joint Committee	Updated Compliance Status/ Action taken by UPPCB
1.	It is proposed that direction under section 18(1)(b) shall be issued to UPPCB to take appropriate action to stop discharge of wastewater in river Peelakhar and to levy environmental compensation of suitable amount to the Unit for illegal discharge/bypass of untreated effluent.	<ul style="list-style-type: none"> • It is submitted that taking consideration of bypass found during joint inspection dated 29.11.2019, UPPCB Imposed Environmental Compensation of Rs 17, 70,000/- on the industry vide letter no. H 46780/C-7/Jal- 773-Nirdesh /2020 dated 21/01/2020 based upon the methodology of CPCB. • The unit has submitted the Environmental Compensation on 28-01-2020.
2.	The Unit must dismantle the bypass line (PVC pipe) from the premises to the river Peelakhar and ensure that the untreated/partially treated effluent shall not be discharged outside the premises in any case.	Unit has been dismantled PVC Pipe Line before 100 meter from Peelakhar River. At present treated effluent from the pipelines is used by nearby farmers in irrigation process and the industry is not discharging any effluent in Peelakhar River. During inspection dated 22.02.2020 sample of outlet of ETP and Peelakhar river collected and found following parameter. <ul style="list-style-type: none"> i) ETP outlet PH-7.8, BOD-22 mg/lit, COD-180 mg/lit, S.S-26 mg/lit. and O&G-7 mg/lit ii) Peelakhar River PH-7.8, Colour-20 hazen, Odour-Odour less, TDS-318 mg/lit, Hardness as CaCO₃-180 mg/lit, Alkalinity as CaCO₃-212 mg/lit etc., Report enclosed as Annexure No.-11.
3.	Unit must take corrective measures to prevent the leaching of untreated effluent into the soil/ ground water.	Unit has maintained RCC drain which carries effluent of mill house and boiling house to the effluent treatment plant to prevent the leaching of untreated effluent into the soil/ground water. During inspection dated 22.02.2020, no leaching of untreated effluent into the soil/ground water found.
4.	Unit shall maintain the logbook for the generation and disposal of ETP effluent, sludge, Boiler Ash, hazardous waste and other solid wastes.	<ul style="list-style-type: none"> • Unit has maintained date wise log book which contain effluent generation, discharge of ETP, quantity of O&G, Primary Sludge and Secondary Sludge. Photo Copy enclosed as Annexure No.-12 • Ash Generated from the Boiler of capacity 80 TPH & 50 TPH is being mixed with press mud and distributed to the farmers free of cost which is used as compost by the farmers. During Crushing Session 2019-20 total quantity of

		255047.90 Qtls. Press Mud and Boiler Ash was distributed to 2725 farmers. Details Enclosed as Annexure No.-13
5.	Unit shall ensure to implement the recommendations made by National Sugar Institute (NSI), Kanpur in validation report of ETP for session 2018-19.	Unit has implemented the recommendations made by NSI, Kanpur. Validation of ETP performance conducted on dated 05.03.2020-06.03.2020 by National Sugar Institute (NSI), Kanpur and report prepared on dated 16.04.2020.
6.	Unit shall install the flow meters at the places as recommended by the National Sugar Institute (NSI), Kanpur.	According to the recommendation given NSI Kanpur. Industry has installed flow meters at Mills& drives, SO2 gas cooling, B&C massecuite and machine cooling, final molasses cooling, cooling tower makeup water, compression glands cooling, cold UGR overflow, fiberizer, turbine cooling and power cooling tower makeup water and treated water storage lagoon outlet. Photographs enclose as Annexure No. 14
7.	All domestic wastewater generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of domestic wastewater.	Industry has proposed to install STP of capacity 50KLD for the treatment of domestic waste before coming crushing session.
<p>Note : UPPCB vide letter dated 20-03-2020 has issued Consent to Operate under Water Act, 1974 and Air Act, 1981 incorporating the conditions related to compliance of the standards notified for Sugar Units under Environment (Protection) Rules, 1986. Also the Consent to Operate issued is linked with the compliance of recommendations made by Joint Committee constituted by Hon'ble NGT failing which the Consent to Operate is liable to be considered for revocation. Unit has made compliance in terms of recommendations made by Joint Committee as detailed above.</p>		

Annexure No.	Details
11.	Analysis report of ETP outlet and river Peelakhar
12.	Log-book for ETP sludge
13.	Log-book for Boiler ash & Press mud.
14.	Installation of flow meters in compliance of NSI report.



उ० प्र० प्रदूषण नियन्त्रण बोर्ड

Phone & Fax: 0581-2585299
Email-robareilly@uppcb.com



क्षेत्रीय कार्यालय: 1219/1, ई-ब्लाक राजेन्द्र नगर
बरेली-243122

U. P. POLLUTION CONTROL BOARD

Regional Office: 1219/1 E-Block, Rajendra Nagar, Bareilly-243 122

ANALYSIS REPORT OF EFFLUENT SAMPLE

1.	Name & Address of Industry	M/S DSM Sugar Industry Ltd, Meeraganj, Bareilly
2.	Date of Sample Collection	22/02/2020
3.	Details of Sampling Point	Outlet Of ETP
4.	Sample Collected By	Shashi Vindkar (AEE), P.C.Kanujia (SA)
6.	Date of Analysis Completion	29/02/2020
PARAMETER ANALYSED		
	A. CHEMICAL PARAMETER	ANALYSIS RESULT
		STANDARDS
	1.pH	7.8
	2.Suspended Solids(mg/L)	26.0
	3. Total Dissolved Solid(mg/L)	1016.0
	4.BOD (mg/L)	22.0
	5.COD (mg/L)	180.0
	6.Oil and Grease (mg/L)	7.0
		6.5-8.5
		100.0
		2100.0
		30.0
		250.0
		10.0

Note: All values are in mg/l except pH or stated otherwise.

Analysed by
Scientific Assistant.

Checked by
AEE
27/02/2020

Regional Officer



उ० प्र० प्रदूषण नियन्त्रण बोर्ड

Phone & Fax: 0581-2585299

Email-robareilly@uppcb.com

क्षेत्रीय कार्यालय: 1219/1, ई-ब्लाक राजेन्द्र नगर
बरेली-243122

U. P. POLLUTION CONTROL BOARD

Regional Office: 1219/1E-Block, Rajendra Nagar, Bareilly-243 122

Analysis Report of River Sample

1.	Name & Address of River	Peela Khar River
2.	Date of Sample Collection	22/02/2020
3.	Details of Sampling Point	Near Village-Sidhauri, Meerganj, Bareilly
4.	Sample Collected By	Shashi Vindkar (AEE), P.C Kannaujia(SA)
5.	Date of Analysis Completion	27/02/2020
<i>Parameter Analysed</i>		<i>Analytical Results</i>
1.	Colour (Hazen unit)	20
2.	Odour	odourless
3.	pH	7.59
4.	Total Dissolved Solids (mg/L)	318.0
5.	Electrical Conductivity (uS/cm)	477.0
6.	Hardness as CaCO ₃ (mg/L)	180.0
7.	Alkalinity as CaCO ₃ (mg/L)	212.0
8.	Dissolved Oxygen (mg/L)	9.20
9.	B.O.D. at 27 °C(mg/L)	1.0
10.	C.O.D. (mg/L)	16.0
11.	Calcium as Ca ⁺⁺ (mg/L)	32.0
12.	Magnesium as Mg ⁺⁺ (mg/L)	24.3
13.	Total Coliform (MPN/100ml)	4000
14.	Fecal Coliform (MPN/100ml)	3400
15.	Others	

Analysed by
Scientific Assistant

Checked by
AEE

27/02/2020

Regional Officer

परिसंकटमय रसायन एवं अपशिष्ट की प्रस्थिति

21.2.20

क्रमांक	विवरण	मात्रा
(अ)	परिसंकटमय रसायन (i) गन्धक (ii) हाइड्रोक्लोरिक	Qll SMT Kg
(ब)	परिसंकटमय अपशिष्ट (i) वायु-उत्सर्जन (ii) औद्योगिक उत्प्रावह (1) शोधित (2) अशोधित	Qll 775 M ³ 775 M ³
(स)	ठोस अपशिष्ट (1) तेल एवं ग्रीस (2) प्राथमिक स्लज (3) द्वितीयक स्लज	2744 Kg 216 Kg 3190 Kg

परिसंकटमय रसायन एवं अपशिष्ट की प्रस्थिति

22.2.20

क्रमांक	विवरण	मात्रा
(अ)	परिसंकटमय रसायन (i) गन्धक (ii) हाइड्रोक्लोरिक	Qll SMT Kg
(ब)	परिसंकटमय अपशिष्ट (i) वायु-उत्सर्जन (ii) औद्योगिक उत्प्रावह (1) शोधित (2) अशोधित	Qll 864 M ³ 864 M ³
(स)	ठोस अपशिष्ट (1) तेल एवं ग्रीस (2) प्राथमिक स्लज (3) द्वितीयक स्लज	275 Kg 2196 Kg 3250 Kg

Annexure No-13

DSM Sugar Meerganj
Sindhauri Road Meerganj, Bareilly
Pressmud & Boiler Ash data from 15.01.20 to 15.06.2020

dhampur
DSM SUGAR MEERGANJ
(A unit of Dhampur Sugar Mills Limited)
Sindhauri Road, Meerganj,
Bareilly, U.P. 243 504
Tel.: +91-9897099847
E-mail: dsmeerganj@dhampur.com
Website: www.dhampur.com

Pressmud Distribution date	Pressmud & Boiler Ash Qty. in (Qtls.)	No of Farmers
15-Jan-20	214.50	
16-Jan-20	384.15	
22-Jan-20	80.60	
24-Jan-20	152.00	
25-Jan-20	490.65	6
26-Jan-20	431.75	5
28-Jan-20	198.75	3
30-Jan-20	94.30	1
31-Jan-20	270.55	3
01-Feb-20	853.40	8
03-Feb-20	244.40	3
04-Feb-20	572.60	7
05-Feb-20	583.10	7
06-Feb-20	971.55	10
07-Feb-20	1719.40	18
08-Feb-20	1732.00	21
09-Feb-20	508.10	7
10-Feb-20	2275.05	25
11-Feb-20	3166.35	38
12-Feb-20	2653.60	32
13-Feb-20	5769.55	62
14-Feb-20	184.55	2
15-Feb-20	1976.90	25
16-Feb-20	778.75	8
17-Feb-20	6665.55	71
19-Feb-20	3357.75	35
20-Feb-20	2755.95	32
21-Feb-20	914.40	8
22-Feb-20	651.95	7
23-Feb-20	783.95	10
24-Feb-20	1785.20	20
25-Feb-20	2086.25	23
26-Feb-20	1176.05	15
27-Feb-20	1603.20	21
28-Feb-20	603.90	8
29-Feb-20	1979.05	19
01-Mar-20	1111.10	14
02-Mar-20	1229.90	16
03-Mar-20	1920.90	21
04-Mar-20	2223.90	27
05-Mar-20	1349.30	16
06-Mar-20	473.40	6
07-Mar-20	160.45	2

Galera

CIN: L15249UP1933PLC000311
Corporate Office: 241, Okhla Industrial Estate, Phase-II, New Delhi-110 020
Tel.: +91-11-30659400, Fax: 91-11-26935697
E-mail: corporateoffice@dhampur.com, investordesk@dhampur.com
Regd. Office: Dhampur, Distt. Bijnor, U.P. 246 781
Branch Office: 1/125, Vijay Khand, Gomti Nagar, Lucknow-226 010, Tel.: +91-322-239243
Sugar Units: 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Raipura, 5. Meerganj
Distillery: Asmoli & Dhampur

DSM Sugar Meerganj
Sindhavli Road Meerganj, Bareilly
Pressmud & Boiler Ash data from 15.01.20 to 15.06.2020

Pressmud Distribution date	Pressmud & Boiler Ash Qty. in (Qtls.)	No of Farmers
08-Mar-20	55.95	1
11-Mar-20	391.50	4
12-Mar-20	1583.25	18
13-Mar-20	1265.60	17
14-Mar-20	85.15	1
15-Mar-20	1417.70	13
17-Mar-20	1014.10	10
18-Mar-20	1708.55	19
19-Mar-20	1431.05	15
20-Mar-20	1829.20	17
21-Mar-20	2775.40	32
23-Mar-20	1194.45	15
24-Mar-20	1366.60	15
25-Mar-20	289.50	3
26-Mar-20	211.40	3
27-Mar-20	351.00	5
28-Mar-20	769.35	9
29-Mar-20	886.40	11
30-Mar-20	998.35	13
31-Mar-20	372.95	5
01-Apr-20	368.00	5
02-Apr-20	523.90	6
03-Apr-20	483.30	8
04-Apr-20	1126.45	13
05-Apr-20	292.40	5
06-Apr-20	1007.20	13
07-Apr-20	762.60	7
08-Apr-20	494.05	7
09-Apr-20	1472.10	15
10-Apr-20	993.65	12
11-Apr-20	1069.20	11
12-Apr-20	324.15	4
13-Apr-20	806.40	10
14-Apr-20	568.55	5
15-Apr-20	573.35	7
16-Apr-20	1195.25	14
17-Apr-20	1090.55	14
18-Apr-20	1004.25	12
19-Apr-20	1181.00	14
20-Apr-20	918.50	9
22-Apr-20	465.55	7
23-Apr-20	1051.80	12
24-Apr-20	947.80	7

Done

DSM Sugar Meerganj
Sindhauri Road Meerganj, Bareilly
Pressmud & Boiler Ash data from 15.01.20 to 15.06.2020

Pressmud Distribution date	Pressmud & Boiler Ash Qty. In (Qtls.)	No of Farmers
11-Jun-20	2158.85	27
12-Jun-20	2717.80	28
13-Jun-20	3880.35	37
15-Jun-20	3166.65	37
Total	255047.90	2725

[Handwritten signature]

SULPHUR FURNACE (JUICE)

ANNEXURE -14



SULPHUR FURNACE (SYRUP SULPHITATION)



GLAND COOLING & AIR COMPRESSOR



UGR OVERFLOW



MILL HOUSE COLD WATER

MILL HOUSE COOLING



MOLASSES COOLING



LAGOON OUTLET



B&C CONTINUOUS MACHINE



'C' VERTICAL CRYSTELISER



TURBINE COOLING



'B' VERTICAL COOLING

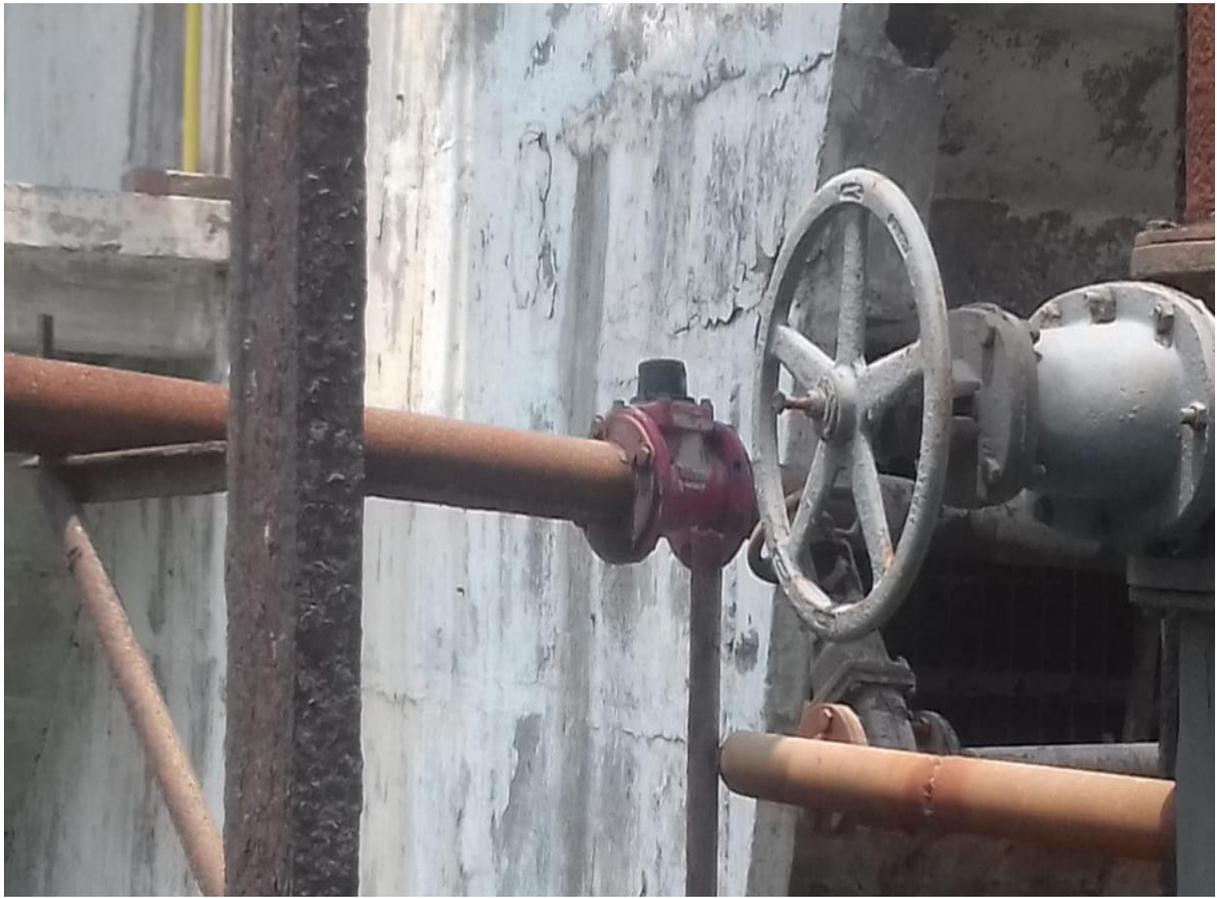
"B MESSECUITE VERTICAL CRYSTALLIZERS"



FIBRIZER COOLING



POWERHOUSE COOLING TOWER MAKE UP



CPCB has issued directions to UPPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974 vide letter dated 13/14.05.2020 :

S.No.	Direction under Section 18(1)(b)	Action Taken
1.	UPPCB shall issue appropriate directions to the four units to ensure compliance of observations/recommendations made in the joint inspection reports filled in NGT in O.A. No. 539/2019 in the matter of 'Adil Ansari vs M/s Dhampur Sugar Mills Ltd. and Ors.,	<ul style="list-style-type: none"> • UPPCB has imposed Environmental Compensation of Rs. 17,70,000/-on M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly. Unit has deposited the same and by-pass line has been permanently removed. • UPPCB has issued directions to M/s Dhampur Sugar Mills (Distillery Unit) Dhampur, Bijnore vide letter dated 17-06-2020 under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to utilize the excess stored 1100 KLD and also submit time bound action plan for dismantling the excess storage capacity • UPPCB vide letter dated 17-06-2020 has issued directions to M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore to deposit the EC amount of Rs. 16,20,000/- imposed by CPCB immediately in the account of UPPCB in compliance of directions of Hon'ble NGT. • UPPCB vide letter dated 17-06-2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC.
2.	UPPCB shall issue appropriate direction to M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly, to deposit Rs.16,20,000/toward EC as levied by CPCB vide direction dated 06/11/2019 under section 5 of Environment (Protection) Act, 1986 into UPPCB account open for such fund.	<ul style="list-style-type: none"> • CPCB vide its letter no. B-190197/WQM-II(RG)/CPCB/Sugar/15/2016-17/8496 dated 04/06-11-2019 under Section 5 of Environment (Protection) Act, 1986 has imposed Environmental Compensation of Rs.16,20,000 against M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore. • M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore has deposited the EC amount of Rs. 16,20,000 in the ESCROW account of Sugar Department in compliance of letter dated 04/06-11-2019 of CPCB. • UPPCB vide letter dated 17-06-2020 has



		issued directions to M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore to deposit the EC amount of Rs. 16,20,000 immediately in the account of UPPCB. The account details have been also sent to the unit.
3.	UPPCB Shall take appropriate legal action for closure and prosecution of M/s Dhampur Sugar mills Ltd. (Sugar unit), Asmoli, Sambhal Moradabad and Dhampur Sugar Mills, Sugar Unit Meerganj, Bareilly, which were found to be bypassing the effluents into drains.	<ul style="list-style-type: none"> • UPPCB has imposed Environmental Compensation of Rs. 17,70,000/-on M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly. Unit has deposited the same and by-pass line has been permanently removed. • UPPCB vide letter dated 17-06-2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC • The M/s Dhampur Sugar mills Ltd. (Sugar unit), Asmoli, Sambhal Moradabad was not found by passing the effluent in the joint inspection.
4.	Compensation for withdrawal of ground water without permission will be recovered by these units.	<p>The status of NOC from CGWA is as follows :</p> <ul style="list-style-type: none"> • M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor has obtained NOC from CGWA. • M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor has obtained NOC from CGWA. • M/s DSM Sugar Meerganj , Sidhauri Road , Meerganj , Bareilly has obtained NOC from CGWA. • M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal applied NOC from CGWA. UPPCB vide letter dated 17-06-2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC


 Amit Chandra
 Chief Environmental Officer
 U.P. Pollution Control Board,
 Lucknow